

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI.

O.A NO. 392 OF 2022

**IN THE MATTER OF:****PARSOON PANT & ANR.****...APPLICANTS****VERSUS****UNION OF INDIA & ORS.****...RESPONDENTS****INDEX**

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THROUGH






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DATE-12.07.2024

PLACE-GURUGRAM

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**...APPLICANTS**

**VERSUS**

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**REPLY ON BEHALF OF RESPONDENT NO.9 I.E. GAURSONS PROMOTERS PVT. LTD. TO  
THE ORIGINAL APPLICATION FILED BY THE APPLICANTS AS WELL AS TO THE JOINT  
COMMITTEE REPORT DATED 07.10.2022.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application has been filed by the Applicants inter-alia alleging illegal abstraction of ground water by the Respondent No.9 herein along with other private builders. That the matter is pending adjudication before this Hon'ble Tribunal and is now listed for hearing on 15.07.2024.
2. That the answering Respondent No.9 herein is filing the present comprehensive reply in compliance of the order dated 29.04.2024 passed by this Hon'ble Tribunal. However, the answering Respondent No.9 craves liberty to file a detailed reply along with other additional relevant documents.
3. At the very outset, the Respondent No.9 denies each and every statement, averment, submission and contention set forth in the Original Application filed by the Applicant to the extent the same are contrary to and/or are inconsistent with the true and complete facts of the case and/or the submissions made on behalf of the Respondent No.9 in the present Reply. The Respondent No.9 herein further humbly submits that the averments and contentions, as stated in the Original Application under reply, may not be taken to be deemed to have

been admitted by the Respondent No.9, save and except what are expressly and specifically admitted, and the rest may be read as travesty of facts.

**PRELIMINARY SUBMISSION:**

1. **CONCERNED PROJECTS OF THE RESPONDENT NO.9 HEREIN:**

That at the very outset it is submitted that the project sites have been inaccurately mentioned in the report dated 07.10.2022 filed by the Joint Committee. That the project sites mentioned in the said report are owned and managed by the following corporate entities having corporate office at Gaur Biz Park, Plot No.1, Abhay Khand II, Indirapuram, Ghaziabad-201014.

<b>Name of the project</b>	<b>Name of the Corporate Entity</b>
Gaur City-1	Gaursons Hi-tech Infrastructure Private Limited.
Gaur City-2	Gaursons Promoters Private Limited
Gaur Saundaryam	Gaursons Realty Pvt. Ltd.
Gaur City Mall	Gaursons Hi-tech Infrastructure Private Limited.

That the report of the Joint Committee dated 07.10.2022 erroneously mentions another project by the name of Gaur City Mall at serial no. 1 alleged to be owned by the Respondent No.9 herein. It is imperative to mention herein that the same has been inadvertently mentioned as Gaur City Mall and the same was clarified in one of the meetings of the Joint Committee held on 16.01.2023, the minutes of which are annexed as Annexure-3 to the report dated 15.05.2023 filed by the Respondent Uttar Pradesh Pollution Control Board (page 239-247 of the court file). That the minutes of meeting dated 16.01.2023 specifically state that consent was given by the Joint Committee to modify the name, address and borewell/submersible pump of VVIP homes/Meridian in place of Gaur City

Mall mentioned at serial no.1 in the report dated 07.10.2022 filed before this Hon'ble Tribunal.

2. **THE ALLEGATIONS REGARDING ILLEGAL ABSTARCTION OF GROUND WATER THROUGH BOREWELLS QUA THE ANSWERING RESPONDENT NO.9 HEREIN ARE COMPLETELY FALSE.**

i. **Gaur City 1**

a. It is submitted that the project site had been approved by the State Level Environment Impact Assessment Authority, Uttar Pradesh, vide its letter dated 11.01.2011 and the project proponent has been diligently making all the requisite compliance as per the conditions stipulated in the said clearance letter. It is relevant to mention that the project proponent has been re-assessed by way of physical inspection of the project site the year 2015 thereafter the State Level Environment Impact Assessment Authority, Uttar Pradesh had issued environment clearance for expansion and modification on 22.09.2015 and till date the project proponent had not received any notice with respect to any non-compliance thereof. Copy of letter by the State Level Environment Impact Assessment Authority, Uttar Pradesh dated 11.01.2011 and copy of environment clearance for expansion and modification dated 22.09.2015 are marked and annexed herewith as **Annexure-R/1(Colly)**.

b. That the project proponent was being regularly supplied water from the STP operated by the Crossing Infrastructure Private Limited, Ghaziabad which was subsequently treated at the Water Treatment Plant (WTP) installed within the project premises and was eventually utilized towards construction requirements. Even at present, the project is having dual plumbing system and STP water further treated at WTP, is being re-cycled for use in flushing and horticulture activities, to save more than about 30% of freshwater requirements.

c. Further, it is submitted that the project proponent has been utilizing the water supplied by the Greater Noida Development Authority (GNIDA) since the year 2014 and with respect to which the project proponent has been making regular payments to GNIDA. A copy of the residential water charges cum payment intimation as on 29.10.2022 is being marked and annexed herewith as **Annexure-R/2**, evidencing the details of dues and deposits concerning the project throughout the years.

d. That the Joint Committee in its report dated 07.10.2022 has inter-alia alleged that the project proponent has 18 borewell installed within the project premises. It is in the humble submission of the project proponent that only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). It is also pertinent to mention herein that the borewell has only been installed to be used for emergency purpose only. Copy of the NOC issued by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department) is marked and annexed herewith as **Annexure-R/3**. That with respect to the other 8 borewells it is submitted that the same were made for preliminary investigation/geotechnical investigation of the project site.

e. That a representation dated 09.12.2022 was submitted by the project proponent, in furtherance of which a re-inspection was carried out by the Joint Committee on 04.01.2023. That during the inspection it was found by the committee that no arrangement for pump and power supply has been installed in 11 borewells out of the total 18 borewells. The committee was satisfied that out of the 18 borewells, 7 are being used by the Greater Noida Development Authority and apart from the above, strainer (mesh) and pump have not been

installed in any of the other 11 borewells nor has any illegal water exploitation has been done. That minutes of meeting of the Joint Committee dated 16.01.2023 @ relevant page 241-242 of the court file would clearly establish the above submissions of the answering Respondent No.9 herein.

f. Further, the project proponent has developed and have been maintaining a pond spreading across 10113.87 sq. mtrs. of land which not only enhances capacity of wastewater disposal systems but also works as a means of water conservation by offering groundwater recharging and a self-sustaining cycle of hydration keeping the nearby plantation alive. It is relevant to note that the said pond has a carry capacity of 2,390 cubic meters of water and it has been observed at the site that approximately 600 cubic meter of water is fortnightly poured into the said pond to maintain the water levels which is efficiently recharging the ground water. Copy of photographs evidencing the upkeep of the pond are marked and annexed herewith as **Annexure-R/4(Colly)**.

g. It is also important to mention herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 50 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge. Copy of maps evidencing the installation of the rainwater harvesting systems is marked and annexed herewith as **Annexure-R/5**.

## ii. Gaur City 2

a. It is submitted that the project site had been approved by the State Level Environment Impact Assessment Authority, Uttar Pradesh, vide its letter dated 04.04.2011 and the project proponent has been diligently making all the requisite compliance as per the conditions stipulated in the said clearance letter. It is relevant to mention that the project proponent has been re-assessed by way of physical inspection of the project site the year 2015 thereafter the State Level Environment Impact Assessment Authority, Uttar Pradesh had issued

environment clearance for expansion and modification on 21.09.2015 and till date the project proponent had not received any notice with respect to any non-compliance thereof. The copy letter by the State Level Environment Impact Assessment Authority, Uttar Pradesh dated 04.04.2011 and copy of environment clearance for expansion and modification dated 21.09.2015 are marked and annexed herewith as **Annexure-R/6(Colly)**.

b. That the project proponent was being regularly supplied water from the STP operated by the Crossing Infrastructure Private Limited, Ghaziabad which was subsequently treated at the Water Treatment Plant (WTP) installed within the project premises and was eventually utilized towards construction requirements. Even at present, the project is having dual plumbing system and STP water further treated at WTP, is being re-cycled for use in flushing and horticulture activities, to save more than about 30% of freshwater requirements.

c. Further, it is submitted that the project proponent has been utilizing the water supplied by the Greater Noida Development Authority (GNIDA) since the year 2014 and with respect to which the project proponent has been making regular payments to GNIDA. A copy of the residential water charges cum payment intimation as on 29.10.2022 is being marked and annexed herewith as **Annexure-R/7**, evidencing the details of dues and deposits concerning the project throughout the years.

d. That the Joint Committee in its report dated 07.10.2022 has inter-alia alleged that the project proponent has 25 borewell installed within the project premises. It is pertinent to mention herein that out of the 25 borewells, 6 are being used by the Greater Noida Development Authority and the project proponent has no connection with the said borewells. That the remaining 19 borewells were made for preliminary investigation/geotechnical investigation of the project site.

e. That a representation dated 09.12.2022 was submitted by the project proponent, in furtherance of which a re-inspection was carried out by the Joint Committee on 04.01.2023. That during the inspection it was found by the committee that no arrangement for pump and power supply has been installed in 19 borewells out of the total 25 borewells. The committee was satisfied that out of the 25 borewells, 6 are being used by the Greater Noida Development Authority and apart from the above, strainer (mesh) and pump have not been installed in any of the other 19 borewells nor has any illegal water exploitation has been done. That minutes of meeting of the Joint Committee dated 16.01.2023 @ relevant page 242 of the court file would clearly establish the above submissions of the answering Respondent No.9 herein.

f. It is also important to mention herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 58 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge. Copy of relevant documents evidencing the installation of the rainwater harvesting systems is marked and annexed herewith as **Annexure-R/8**.

### **iii. Gaur Saundaryam**

a. It is submitted that the project site had been approved by the State Level Environment Impact Assessment Authority, Uttar Pradesh vide its letter dated 30.09.2013 and the project proponent has been diligently making all the requisite compliance as per the conditions stipulated in the said letter. Copy of the letter dated 30.09.2013 issued by the State Level Environment Impact Assessment Authority, Uttar Pradesh is marked and annexed herewith as **Annexure-R/9**.

b. That the project proponent was being regularly supplied water from the STP operated by the Crossing Infrastructure Private Limited, Ghaziabad which was subsequently treated at the Water Treatment Plant (WTP) installed within the

project premises and was eventually utilized towards construction requirements. Even at present, the project is having dual plumbing system and STP water further treated at WTP, is being re-cycled for use in flushing and horticulture activities, to save more than about 30% of freshwater requirements.

c. Further, it is submitted that the project proponent has been utilizing the water supplied by the Greater Noida Development Authority (GNIDA) since the year 2014 and with respect to which the project proponent has been making regular payments to GNIDA. A copy of the residential water charges cum payment intimation as on 29.10.2022 is being marked and annexed herewith as **Annexure-R/10**, evidencing the details of dues and deposits concerning the project throughout the years.

d. That the Joint Committee in its report dated 07.10.2022 has inter-alia alleged that the project proponent has 9 borewell installed within the project premises. It is in the humble submission of the project proponent that only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). Copy of the NOC issued by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department) is marked and annexed herewith as **Annexure-R/11**. That with respect to the other 8 borewells it is submitted that the same were made for preliminary investigation/geotechnical investigation of the project site.

e. It is in the humble submission of the answering Respondent herein that a representation dated 09.12.2022 was submitted by the project proponent and upon the submission of the same, a re-inspection was carried out by the Joint Committee on 31.12.2022. During the site visit, it was found by the Joint Committee that no arrangement for pump and power supply was installed in 8

borewells out of the 9 borewells in the project. The committee was satisfied that only 1 borewell is being used by the project as per rules after obtaining NOC from Uttar Pradesh Ground Water Department and apart from the above, strainer (mesh) and pump have not been installed in any of the other 8 borewells nor has any illegal water exploitation has been done. That minutes of meeting of the Joint Committee dated 16.01.2023 @ relevant page 243 of the court file would clearly establish the above submissions of the answering Respondent No.9 herein.

- f. It is also important to mention herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 16 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge. Copy of relevant documents evidencing the installation of the rainwater harvesting systems is marked and annexed herewith as **Annexure-R/12**.

**iv. Gaur City Mall**

- a. That the project proponent was being regularly supplied water from the STP operated by the Crossing Infrastructure Private Limited, Ghaziabad which was subsequently treated at the Water Treatment Plant (WTP) installed within the project premises and was eventually utilized towards construction requirements. Even at present, the project is having dual plumbing system and STP water further treated at WTP, is being re-cycled for use in flushing and horticulture activities, to save more than about 30% of freshwater requirements.
- b. Further, it is submitted that the project proponent has been utilizing the water supplied by the Greater Noida Development Authority (GNIDA) since the year 2014 and with respect to which the project proponent has been making regular payments to GNIDA. A copy of the residential water charges cum payment intimation as on 29.10.2022 is being marked and annexed herewith as

**Annexure-R/13**, evidencing the details of dues and deposits concerning the project throughout the years.

- c. That the Joint Committee in its report dated 07.10.2022 has inter-alia alleged that the project proponent has 1 borewell installed within the project premises. It is in the humble submission of the project proponent that only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). Copy of the NOC issued by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department) is marked and annexed herewith as **Annexure-R/14**.
- d. It is in the humble submission of the answering Respondent herein that a representation dated 09.12.2022 was submitted by the project proponent and upon the submission of the same, a re-inspection was carried out by the Joint Committee on 31.12.2022. The committee was satisfied that only 1 borewell is being used by the project as per rules after obtaining NOC from Uttar Pradesh Ground Water Department. That minutes of meeting of the Joint Committee dated 16.01.2023 @ relevant page 243 of the court file would clearly establish the above submissions of the answering Respondent No.9 herein.
- e. It is also important to mention herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 6 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge. Copy of relevant documents evidencing the installation of the rainwater harvesting systems is marked and annexed herewith as **Annexure-R/15**.

**3. THERE IS NO ILLEGAL ABSTRACTION OF GROUND WATER ON BEHALF OF THE ANSWERING RESPONDENT NO.9 AND HENCE NO ENVIRONMENT COMPENSATION IS LIABLE TO BE IMPOSED.**

a. That at the outset, the contents of the preceding paragraph No.2 would clearly show that none of the 4 projects i.e. Gaur City-1, Gaur City-2, Gaur Saundaryam and Gaur Mall are engaged in illegal abstraction of ground water. In addition to the same, the preceding paragraphs would also reflect that appropriate and adequate arrangements have been made at all the project premises for collection and storage of rainwater for direct use and/or for ground water recharge.

b. That this Hon'ble Tribunal vide order dated 15.11.2022 has directed the Joint Committee for the final calculation of the Environmental Compensation to be levied on all the project proponents. That in compliance of the order dated 15.11.2022 passed by this Hon'ble Tribunal, a supplementary report dated 30.06.2023 (@ page 309 of the court file) has been filed by the Respondent Uttar Pradesh Pollution Control Board. That the aforesaid report dated 30.06.2023 states that the Central Water Ground Water Authority prepared and sent a list including the calculation of final compensation on the projects in question, based on the data provided by the Respondent Uttar Pradesh Pollution Control Board and Respondent Greater Noida Industrial Development Authority. That the compensation so assessed has been forwarded by the Respondent Uttar Pradesh Pollution Control Board to the Joint Committee for approval of the proposal so that the final compensation can be imposed.

**It is relevant to mention herein that in the compensation assessed by the Central Water Ground Water Authority, based on the data provided by the Respondent Uttar Pradesh Pollution Control Board and Respondent Greater Noida Industrial Development Authority, the Environmental Compensation proposed to be levied**

upon the answering Respondent No.9 herein is Nil (0) for all the four projects in question (Sr. 21, 22, 23 and 24 @ page 314 of the court file).

c. That the concerned Respondent Authorities have proposed not to impose any Environmental Compensation on the answering Respondent No.9 herein based on the fact that there is no illegal abstraction of ground water in all the 4 projects. That the proposal has been made only after re-inspecting all the 4-project premises and after close scrutiny of the documents placed before the authorities. Hence, in view of the same it is in the humble submission of the answering Respondent No.9 herein that the 4 projects namely Gaur City-1, Gaur City-2, Gaur Saundaryam and Gaur Mall are fully compliant, and no groundwater is being illegally extracted whatsoever and hence no environment compensation is liable to be imposed on the answering Respondent No.9 herein.

**REPLY ON MERITS:**

At the outset, it is stated that all the facts and submissions set out in the Brief facts and grounds are incorrect and are denied as if the same are specifically set out herein and traversed, except those which are specifically admitted herein. Further, the contents of the Preliminary Objections set out herein above should be deemed to be incorporated in reply to all paras of the Original Application.

That all the allegations qua the answering Respondent No.9 herein regarding illegal abstraction of ground water false and frivolous and are vehemently denied. It is reiterated that all the four projects namely Gaur City-1, Gaur City-2, Gaur Saundaryam and Gaur Mall, were being regularly supplied water from the STP operated by the Crossing Infrastructure Private Limited, Ghaziabad which was subsequently treated at the Water Treatment Plant (WTP) installed within the project premises and was eventually utilized towards construction requirements. Even at present, the project is having dual plumbing system and STP water

further treated at WTP, is being re-cycled for use in flushing and horticulture activities, to save more than about 30% of freshwater requirements. Further all the four projects have been utilizing the water supplied by the Greater Noida Development Authority (GNIDA) since the year 2014 and with respect to which the project proponent has been making regular payments to GNIDA.

It is reiterated that with respect to the project Gaur City 1, only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). It is also pertinent to mention herein that the borewell has only been installed to be used for emergency purpose only. That with respect to the other 10 borewells it is submitted that the same were made for preliminary investigation/geotechnical investigation of the project site. That during the re-inspection carried out by the Joint Committee on 04.01.2023, it was found by the committee that no arrangement for pump and power supply has been installed in 11 borewells out of the total 18 borewells. The committee was satisfied that out of the 18 borewells, 7 are being used by the Greater Noida Development Authority and apart from the above, strainer (mesh) and pump have not been installed in any of the other 11 borewells nor has any illegal water exploitation has been done. Further, the project proponent has developed and have been maintaining a pond spreading across 10113.87 sq. mtrs. of land which not only enhances capacity of wastewater disposal systems but also works as a means of water conservation by offering groundwater recharging and a self-sustaining cycle of hydration keeping the nearby plantation alive. It is relevant to note that the said pond has a carry capacity of 2,390 cubic meters of water and it has been observed at the site that approximately 600 cubic meter of water is fortnightly poured into the said pond to maintain the water levels which is efficiently recharging the ground water. It is also important to mention herein

that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 50 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge.

It is reiterated that with respect to the project Gaur City-2, out of the 25 borewells, 6 are being used by the Greater Noida Development Authority and the project proponent has no connection with the said borewells. That the remaining 19 borewells were made for preliminary investigation/geotechnical investigation of the project site. That during the re-inspection carried out by the Joint Committee on 04.01.2023, it was found by the committee that no arrangement for pump and power supply has been installed in 19 borewells out of the total 25 borewells. The committee was satisfied that out of the 25 borewells, 6 are being used by the Greater Noida Development Authority and apart from the above, strainer (mesh) and pump have not been installed in any of the other 19 borewells nor has any illegal water exploitation has been done. It is also important to reiterate that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 58 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge.

It is reiterated that with respect to the project Gaur Saundaryam, only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). That with respect to the other 8 borewells it is submitted that the same were made for preliminary investigation/geotechnical investigation of the project site. That during the re-inspection carried out by the Joint Committee on 31.12.2022, it was found by the Joint Committee that no arrangement for pump and power supply

was installed in 8 borewells out of the 9 borewells in the project. The committee was satisfied that only 1 borewell is being used by the project as per rules after obtaining NOC from Uttar Pradesh Ground Water Department and apart from the above, strainer (mesh) and pump have not been installed in any of the other 8 borewells nor has any illegal water exploitation has been done. It is also important to reiterate herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 16 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge.

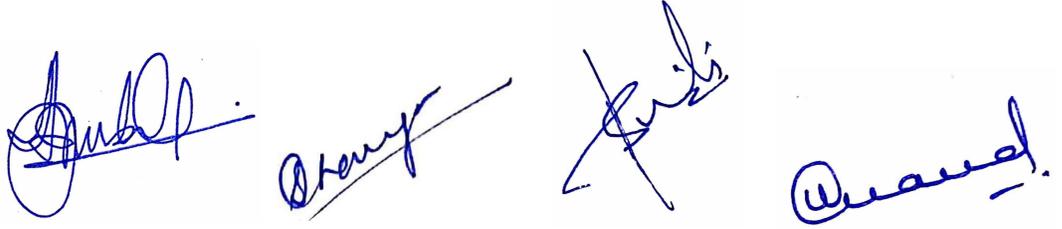
It is reiterated that with respect to the project Gaur City Mall, only 1 borewell having a capacity of 17.5 horsepower has been installed at the project premises and the same has duly been approved by the Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jalshakti, Government of Uttar Pradesh (Uttar Pradesh Ground Water Department). That during the re-inspection carried out by the Joint Committee on 31.12.2022, the committee was satisfied that only 1 borewell is being used by the project as per rules after obtaining NOC from Uttar Pradesh Ground Water Department. It is also important to reiterate herein that in furtherance of the environmental conscious efforts, the project proponent has effectively implemented a total of 6 rainwater harvesting units for the collection and storage of rainwater for direct use and/or for ground water recharge.

In light of the facts and circumstances mentioned herein above, it is prayed that this Hon'ble Tribunal may be graciously pleased to:-

- i. Take the present Reply on record;

- ii. Pass such other/ further Order(s) as this Hon'ble Tribunal may deem fit and proper in the facts of the present matter in favour of the answering Respondent No.9 herein.

THROUGH



A.R. TAKKAR, SHRIYA TAKKAR, ASMITA DUGGAL, UNNATI ANAND



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DATE-12.07.2024

PLACE-GURUGRAM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT  
NEW DELHI

ORIGINAL APPLICATION NO. 392 OF 2022

**IN THE MATTER OF:**

PRASOON PANT & ANR

...PETITIONER/APPLICANTS

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

**AFFIDAVIT**

I, Vrashnak Bhardwaj S/o Sh. Rakesh Sharma, aged about 39. Working with the M/s Gaursons Promoters Pvt Ltd. as Assistant General Manager, at Gaur Biz Park, Plot No. 1, Abhay Khand-II, Indirapuram, Ghaziabad - 201014, Uttar Pradesh.

I the above named deponent do hereby solemnly affirm and declare as under:-

1. That the above titled Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to of above titled Reply are true and correct to my knowledge, no part of that is false and nothing has been kept concealed therefrom.



3. That the Annexures attached with the Reply are true copies of their respective originals.

For Gaursons Promoters Pvt. Ltd.



Authorised Signatory

**DEPONENT**



**VERIFICATION**

Verified that the contents of paragraphs no. 1 to \_\_\_\_\_ of my above affidavit are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

For Gaursons Promoters Pvt. Ltd.



Authorised Signatory

**DEPONENT**

**ATTESTED**

RAM NIWAS MALIK, ADVOCATE  
NOTARY, GURUGRAM (HR.) INDIA

**State Level Environment Impact Assessment Authority, Uttar Pradesh**

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : up.seiaa@yahoo.com

Ref.No. 176/SEAC/531/2010/AA(S)/Date... 1/1 January, 2011

To,

Mr. Sanjay Shandillya,  
Director (Planning & Co-ordination),  
M/s Gaursons Hi-tech Infrastructure (P) Ltd.  
305, Arunachal Building, 19,  
Barakhamba Road, New Delhi-110001

Sub: Regarding the Environmental Clearance for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Nodia, G.B. Nagar, U.P. of M/s Gaursons Hi-tech Infrastructure (P) Ltd, New Delhi.

Dear Sir,

Please refer to your letter dated 25/10/2010 addressed to The Director and Secretary, SEAC, U.P., Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that:

1. The Environmental Clearance is sought for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Nodia, G.B. Nagar, U.P.
2. The total plot area of the project is 5,03,216 sq. mt. (124.37 Acres) and the built up area is 12,63,072.2 sqm.
3. The proposed project is covered under category 8 'b' of the EIA notification dated 14-09-2006 and the amendments thereof.

During the course of presentation before SEAC on dated 26/11/10, the project proponents said that they are not covered under CEPI directives. The project proponents also agreed to:-

- I. Utilize 45% of total area for the green belt development.
- II. Using recycled waste water for flushing & making provisions for dual plumbing.
- III. Revising recycled waste water requirement for horticulture purpose to 1.4 lt./m<sup>2</sup> per alternate days.
- IV. Providing 34 sets of recharge pits and desilting tanks for Rain Water Harvesting based on peak run-off flow of 723.2 m<sup>3</sup>/hr.
- V. Providing for appropriate Solid Waste, Bio-Medical waste & E-waste disposal facilities and treating liquid Bio-medical waste to prescribed standards before discharge.
- VI. Providing shelter, drinking water, creche, toilet and medical facilities for construction workers.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 26/11/2010 on the above said project. The State Level Environment Impact Assessment Authority (meeting held on 13/12/2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following conditions:

**General Conditions :**

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U P Pollution Control Board before start of construction.

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Environmental Clearance for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Noida, G.B. Nagar, U.P.

3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regard.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting system as per designs of groundwater department shall be installed. Complete proposal in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plan in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plan in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green-belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermín-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.

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Environmental Clearance for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Noida, G.B. Nagar, U.P.

24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use Low Sulphur Diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of CFLs should be submitted.

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Environmental Clearance for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Noida, G.B. Nagar, U.P.

46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximum reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
69. A-Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.

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Environmental Clearance for proposed Integrated Township "Gaur City" at GH-01, Sector-4, Greater Noida, G.B. Nagar, U.P.

70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.
71. An energy audit should be annually carried out during the operational phase and submitted to the authority.

**b. Specific Conditions:**

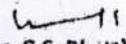
1. Revised Air and Water quality baseline data for a month should be analyzed through Government Laboratory/National Institutions and submitted within two months of receipt of the Environmental Clearance, failing which the Environmental Clearance would be automatically deemed to be cancelled.
2. The Environment Management Cell should be created & a dedicated agency set up for implementation of the Environment Management Plan.
3. IMD Certified date on rain fall shall also be submitted within a month of receipt of this letter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
 (Dr. C.S. Bhatt)  
 Member Secretary, SEIAA

**Copy for necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Adviser, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator Forest, Ministry of Environment & Forests, (Central Region), Regional Office, Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

  
 (Dr. Yashpal Singh)  
 Secretary, SEAC and  
 Director, Environment Directorate,  
 Govt. of U.P.

11/09/2015

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on  
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand 1, Gomti Nagar, Lucknow - 226 011

Phone: 91 512 2300541 Fax: 91 512 2300711

E-mail: dceup@kew.vsnl.com

Website: www.seiaaup.in www.rtiup.gov.in

To,

Shri Devendra Bhandari,  
Gaur Biz Park,  
M/s Gaursons HI-Tech Infrastructure Pvt.LTd.,  
Plot no- 1, Abhay Khand-2,  
Indrapuram, Shanti Vihar,  
Ghaziabad, U.P.

Ref. No. 9.8.4/Parya/SEAC/2327/2014/AD(H)

Date: 22 September, 2015

**Sub: Environmental Clearance for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons HI-tech Infrastructure Pvt. Ltd. Regarding.**

Dear Sir,

Please refer to your application/letters dated 20-05-2014, 23-02-2015 & 16-03-2015 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt of UP on the subject as above. A presentation was made by the representative of the project proponent along with their consultant M/s Environment and Technical Research Centre in the SEAC meeting dated 19-06-2015.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. Environmental clearance for Township "Gaur City" at plot no. GH-01, Sector-4, Greater Noida was issued through SEIAA letter no. 470/SEAC/531/2010/AAS dated 11/01/2011. Now modification and expansion of the proposed Integrated township is submitted for environmental clearance.
2. The environmental clearance is sought for Expansion & Modification of Township "Gaur City" at Plot no. GH-01, Sector-4, Noida. M/s Gaursons HI-tech Infrastructure Pvt. Ltd.
3. Area details of the project is as follows:

DESCRIPTION OF AREA	AREA (Sqm)	% OF AREA FOR DEVELOPMENT
Total Area of Scheme	5,03,216	100.00
Sold Land	60947.08	12.10
Balance Area	4,42,268.92	87.90
DESCRIPTION OF AREA	AREA (Hectare)	% OF AREA FOR DEVELOPMENT
Residential Land Use, including Facilities i.e. Schools, Health and Community Centers, etc.	19.07	43.17
Institutional Area	2.52	5.70
Commercial Land Use	5.03	11.32
Parks, Open Spaces and Roads	17.61	39.81
Total	44.23	100.00

4. Comparative Statement of the project is as follows:

S No.	Details	Previous EC	Proposed Modifications	Remarks
1	Plot Area (sqmt)	5,03,216.00	4,42,268.92	Part Residential Plot Sold

EC for Extension & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons Hitech Infrastructure Pvt. Ltd. Regarding.

2	FAR (sqmt)	2.750	3.675 [Purchasable (0.75 & (GBC 0.175)]	Bye-Laws Revised
3	Built up Area (sqmt)	12,63,072.	13,66,268	FAR Increased (Built-up area increased due to increase in FAR: from 2.75 to 3.675)
4	Population Density (PPH)	1650	2100	Bye Laws Revised
5	Population	41515	40039	Part Residential Plot Sold
6	Category	8 (b)	8 (b)	Un-changed
7	No. of dwelling units (DUs)	8303	8898	
8	Maximum Height of the building (In mtrs.)	150	150	Airport NOC obtained
9	Area for the Green	45%	45%	Un-changed
10	Recycled waste water requirement for horticulture	1.4 lt./m2	1 lt./m2	By - Laws Revised

5. Comparative salient features details are as follows:

Details	Previous EC	Proposed Modifications
Parking	10644 ECS	8758 ECS as per GNIDA
Power requirement	38.40 MVA from Grid Power	43.30 MVA from Grid Power
	Power requirement has increased due to increase in FAR.	
Power back-up	Provide Backup DG Sets as per requirement	Provide Backup DG Sets as per requirement
Water requirement, source & Sewage Disposal	Fresh water : 6950 KLD, Greater Noida Water Supply (@ 135 lpcd) Reuse of treated sewage : 1500 KLD (From Greater Noida CSTP) Total water requirement : 8450 KLD Sewage Disposal Facility: Linked to Greater Noida CSTP Sewage Flow: 5560 KLD	Fresh water : 2987 KLD, Greater Noida Water Supply (@ 86 lpcd) Reuse of treated sewage : 1500 + 960 KLD (From Greater Noida CSTP) Total water requirement : 5447 KLD Sewage Disposal Facility: Linked to Greater Noida CSTP Sewage Flow: 3158 KLD
Power requirement	OLD REQUIREMENT : 38,450 KVA REVISED REQUIREMENT : 43,295 KVA	
Source of power	State Grid Power	
Power Backup	(16x600 KVA, 4x500 KVA, 4x750 KVA) DG Sets are provided as per requirement for backup in-Commercial, Institutional & Residential Areas and common facilities only.	
No of RWH Pits	42 Pits	

6. Area details of the project is as follows:

Total Builtup Area Detail							
S.No	Description	Plot Area	FAR	FAR Area	*Basement Area	15% prescribed FAR	Total Built up Area
		Sqmt		Sqmt			
1	GC-1	47370.00	3.675	174085	37896	17408	229380
a)	Milk Booth	200.00	1.000	200		20	220
b)	Nursery School	1000.00	1.500	1500	800	150	2450
c)	Convenient shops	2000.00	2.000	4000	1600	400	6000
2	GC-4	26600.00	3.675	97755	21280	9776	128811
a)	Community center	2300.00	1.500	3450	1840	345	5635
b)	Nursing home	3000.00	2.750	8250	2400	825	11475
c)	Nursery School	1000.00	1.500	1500	800	150	2450

E.C for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons Hi-tech Infrastructure Pvt. Ltd. Regarding.

d)	Milk Booth	200.00	1.000	200		20	220
e)	Dispensary	500.00	1.500	750		75	825
3	GC-5	35058.45	3.675	128840	28046.76	12884	169771
a)	Nursing home	2000.00	2.750	5500	1600	550	7650
b)	Milk Booth	200.00	1.000	200		20	220
c)	Nursery school / Cretch	1000.00	1.500	1500	800	150	2450
4	GC-6/1	27752.92	3.675	101992	22202.336	10199	134394
b)	Nursery School	1000.00	1.500	1500	800	150	2450
5	GC-7	53879.55	3.675	198007	43103.64	19801	260912
a)	Sen Sec School	10000.00			8000	0	8000
b)	Nursery School	2000.00	1.500	3000	1600	300	4900
c)	Milk Booth	400.00	1.000	400		40	440
d)	Community center	5700.00	1.500	8550	4560	855	11965
e)	Convenient shops	6000.00	2.000	12000	4800	1200	18000
6	C-1 - A						
a)	Commercial	23323.60	4.200	97959	18658.88	9796	126414
7	C-1 - B						
a)	Commercial	23000.00	4.200	96600	18400	9660	124660
8	C-2						
a)	Commercial	3998.00	4.200	16792	3198.4	1679	21669
9	IST-1						
a)	Institutional	15660.00	2.750	43065	12528	4307	59900
10	IST-2						
a)	Institutional	500.00	1.000	500	400	50	950
11	IST-3						
a)	Institutional	9000.00	1.500	13500	7200	1350	22050
	Total	304643		1021595	242514	102159	1366268
Note :	*Approx. basement area considered as 80% of plot area						
	*Approx prescribed FAR area considered as 10% of FAR area						

7. Water requirement details are as follows:

Total Water Demand	Old Requirement	Revised Requirement
	8450 KLD	5447 KLD
Source of water	Greater Noida Water Supply (Treated effluent will meet around 18% of water demand of the project)	
Requirement	Quantity (kld)	
Domestic	3443	
Institutional	113	
Community Center	37	
Commercial	233	
Schools	115	
Nursing Home	6	
Total	3947	
Including Horticulture, Cooling etc. 1500 (Kld)	5447	
Source	Quantity (kld)	
Fresh Water (Water Supply)	3947	
Reuse of treated sewage effluent from Greater Noida CSTP	1500 KLD (Horticulture) + 960 KLD (Flushing) (As per availability)	
Total	5447	

8. Solid waste generation details are as follows:

E.C for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons Hi-tech Infrastructure P  
Ltd. Regarding.

Old Solid Waste Generation - 22567 Kg/ day				
Revised Solid Waste generation - 21829 Kg/ day				
Quantity of solid waste generated has reduced due to decrease in population				
MSW Generated	Rate	Unit	Population	Waste Generation (Kg/Day)
Residential Area	0.5	Kg/day	40039	20020
Dispensary	1.125	Kg/day	50	56
Commercial Area	0.2	Kg/day	5033	1006
Schools / Institutions	0.1	Kg/day	4966	497
Community Center	0.1	Kg/day	2500	250
Total MSW Generated				21829
Total Population			52588	
Biomedical Waste from Dispensary	0.375	Kg/day	50	18.75

9. The project is covered under category 8"b" of EIA notification, 2006

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-06-2015 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 04-08-2015 decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:-

**SPECIFIC CONDITIONS:**

**I. Construction Phase:**

1. All approved layout plan/building plan/service plans from the competent authority with the signature of an architect certifying that they are all in the conformity with the master plan shall be submitted within 15 days.
2. Structural design with the signature of competent/qualified structural engineer also certifying that the design of the building plan is compatible with the requirements of seismic zone of that area in which the construction of the building is proposed and are as per building bylaws/rules and regulation of the authority regarding the revised proposals shall be submitted within 15 days.
3. FAR letter to be submitted within 15 days.
4. Plans and details regarding guard pond catchment area, depth and water holding capacity etc. shall be submitted within 15 days.
5. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department.
6. Sprinkler to be used for curing and quenching during construction phase. No ground water to be used for construction.
7. Structural safety certificate from qualified structural engineer should be obtained. The same should get vetted from IIT, Delhi as discussed with project proponent.
8. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within three month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. A copy of resolution in this regard shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
9. Consent for Establishment shall be obtained from UP State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
10. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
11. A First Aid Room will be provided in the project both during construction and operation of the project

CSR

E.C for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons Hi-Tech Infrastructure Pvt. Ltd. Regarding.

12. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
13. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority
14. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
15. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
16. Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the UP State Pollution Control Board.
17. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
18. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken. DG set shall meet the CPCB norms.
19. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
20. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ UPPCB
21. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003.
22. Ready mixed concrete must be used in building construction.
23. Storm water control and its re-use as per CGWB and BIS standards for various applications.
24. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
25. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
26. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
27. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
28. Use of glass may be reduced by up-to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
29. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
30. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
31. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
32. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
33. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase:

1. Details of E-waste should be submitted.

EC for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s. Gaursons Hi-tech Infrastructure Pvt. Ltd. Regarding.

2. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the UP State Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
3. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
4. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with UP State Pollution Control Board.
5. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
6. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
7. The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
8. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
9. Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
10. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
11. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
12. A Report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
13. Energy conservation measures like installation of CFLs/LED for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and LED should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
14. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
15. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
16. Water segregation shall be carried-out at source and organic shall be composted. Adequate space shall be provided within the complex.

**PART-B: GENERAL CONDITIONS:**

1. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the UPPCB.

EC for Expansion & Modification of Township "Gaur City" at GH-01, Sector-4, Noida, U.P. M/s Gaursons Hi-tech Infrastructure Pvt. Ltd. Regarding.

2. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional office of MOEF, Lucknow.
3. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
4. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
5. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
6. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
7. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the U' Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.
8. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
9. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the UPPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF, Lucknow by e-mail.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Noida. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

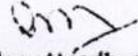
The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or

F.C. for Expansion & Modification of Township "Gaur City" at GH-01, Sector-5, Noida, U.P. M/s Gaursons Hi-Tech Infrastructure Pvt. Ltd. Regarding.

modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(Dr. Rajeev Upadhyay)  
Member Secretary, SEIAA

No..... /Parya/SEAC/2327/2014/AD(H) Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

  
(Dr. A.A. Khan )  
OSD(T)/Nodal officer,  
SEIAA, U.P.


**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

**ANNEXURE R/2**
**RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION**

To  
M/S GAURSONS HI-TECH INFRASTRUCTURE LTD.  
GAUR BIZ PARK PLOT NO-01  
ABHAY KHAND-II,  
INDIRAPURAM  
GHAZIABAD-201014,UTTAR PRADESH

Ref : GNIDA/  
As on date : 29/10/2022  
Allotment No : RTS01/1000003  
Plot Size (in SQM) : 442269  
Plot No : GH-01

Block  
Block Name  
Sector Name  
Location

N/A

Interst

12%

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	4,738,048.00	31 Mar 2017	2,354,628.00	1	474,000.00	17 Sep 2014	-474,000.00
2	8,934,588.00	31 Mar 2018	11,412,504.44	2	145,000.00	8 Dec 2015	-619,000.00
3	9,828,180.00	31 Mar 2019	22,158,602.23	3	915,000.00	1 Mar 2016	- 1,534,000.00
4	10,811,244.00	31 Mar 2020	34,625,879.75	4	849,420.00	25 Apr 2016	- 2,383,420.00
5	11,892,368.40	31 Mar 2021	49,670,569.02	5	158,200.00	28 Sep 2017	2,336,590.31
6	13,081,605.24	31 Mar 2022	66,467,857.67	6	173,940.00	2 Jul 2018	11,558,427.24
7	14,389,692.00	31 Mar 2023	0.00	7	193,272.00	7 Mar 2019	12,241,878.23
<b>Total</b>	<b>73,675,725.64</b>			8	95,000.00	9 Sep 2019	23,145,427.69
				9	6,500.00	27 Dec 2019	23,899,239.14
				10	765,500.00	26 Feb 2020	23,573,092.28
				11	234,000.00	5 Aug 2020	35,717,149.72
				12	526,176.00	23 Nov 2020	36,375,021.70
				13	500.00	11 Jun 2021	50,747,852.33
				14	926,100.00	12 Jul 2021	50,295,862.40
				15	926,500.00	31 Dec 2021	51,976,479.43
				16	32,735,586.00	17 Jun 2022	35,294,721.58
				17	5,006,563.00	17 Jun 2022	30,288,158.58
				<b>Total Paid:</b>	<b>44,131,257.00</b>		

Outstanding Balance : 30288158.58 as on Last Due/Deposit Date

Interest On Outstanding Balance : 2,129,900.14 as on 29/Oct/2022

Min. Charges for Bill Period (01/04/2022 To 14389692  
31/03/2023) :

Kindly Deposit : 46807750.72

**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Note: GNIDA office 'ONLINE WATER BILL PAYMENT SERVERS'. You can use this facility after applying KYA. KYA form is available on GNIDA website: <https://www.greaternoidaauthority.in>

**NOTE:**

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
2. In case of any discrepancy please contact Water Bill Department.

**\*This is a computer generated report, hence require no signature.**

**General Condition:**

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
2. Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Kindly make payment by using Online Portal.


**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allotment No.RTS01/1000003 AsOn:29-Oct-2022 10:20:19 AM

OTS Detail :-		REBATE CALCULATION			
A	B	C	D	E	F
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 To 30-JUN-22) (In Rs.)	B*30%(01-JUL-22 To 31- JUL-22) (In Rs.)	B*20%(01-AUG-22 To 31-AUG-22) (In Rs.)	B*10%(01-SEP-22 To 30- SEP-22) (In Rs.)
65058084.67	1409773	563909.20	422931.90	281954.60	140977.30
TOTAL PAYBLE AMOUNT ON '31-MAR-22' (G)		(A+B-C) 65903948.47	(A+B-D) 66044925.77	(A+B-E) 66185903.07	(A+B-F) 66326880.37
Intrest After 31-MAR-22 (H)		Interest Upto '30-JUN- 22' On (GC) 1807393.22	Interest Upto '31-JUL- 22' On (GD) 2428281.93	Interest Upto '31-AUG- 22' On (GE) 3051804.79	Interest Upto '30-SEP- 22' On (GF) 3661521.60
Total Payble Amount		67711341.69	68473207.70	69237707.86	69988106.24

\*Note : In this calculation due and deposit included only till 31-MAR-2022



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

## ANNEXURE R/3

### Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG046409**

**VALID FROM 27/02/2020 TO 26/02/2025**

<b>Registration No.: 202109000138</b>			
<b>Name of the Owner</b>	DEVENDRA BHANDARI		
<b>Address of the Applicant</b>	GAUR BIZ PARK,PLOT NO.-01,ABHAY KHAND-2,INDIRAPURAM	<b>Application Form Serial No.</b>	GTBN0921RIF0006
<b>Date of Submission</b>	04/09/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	Gaur City	<b>Company Address</b>	GH-01, SECTOR-4, GREATER NOIDA, GAUTAM BUDDHA NAGA
<b>Location Particulars</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No./Khasra No.</b>	PLOT NO.-C-1A/GH-01	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	20/07/2020		
<b>Type of Well</b>	Others	<b>Depth of the Well (In meter)</b>	95.00
<b>Purpose of well</b>	Infrastructural		
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	17.50
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	24.00
<b>Date of Energization (In Case of Electric Pump)</b>	28/07/2020		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	24.00	<b>Maximum Allowable Running Hours Per Day:</b>	3.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	26280	<b>Recharge Required</b>	0.00
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	In case of emergency drinking use purpose only		
<b>Against Case</b>			
<ul style="list-style-type: none"> <li>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</li> <li>Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.</li> </ul>			

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
  - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
    - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
    - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :04/01/2022

Place:Gautam Buddh Nagar

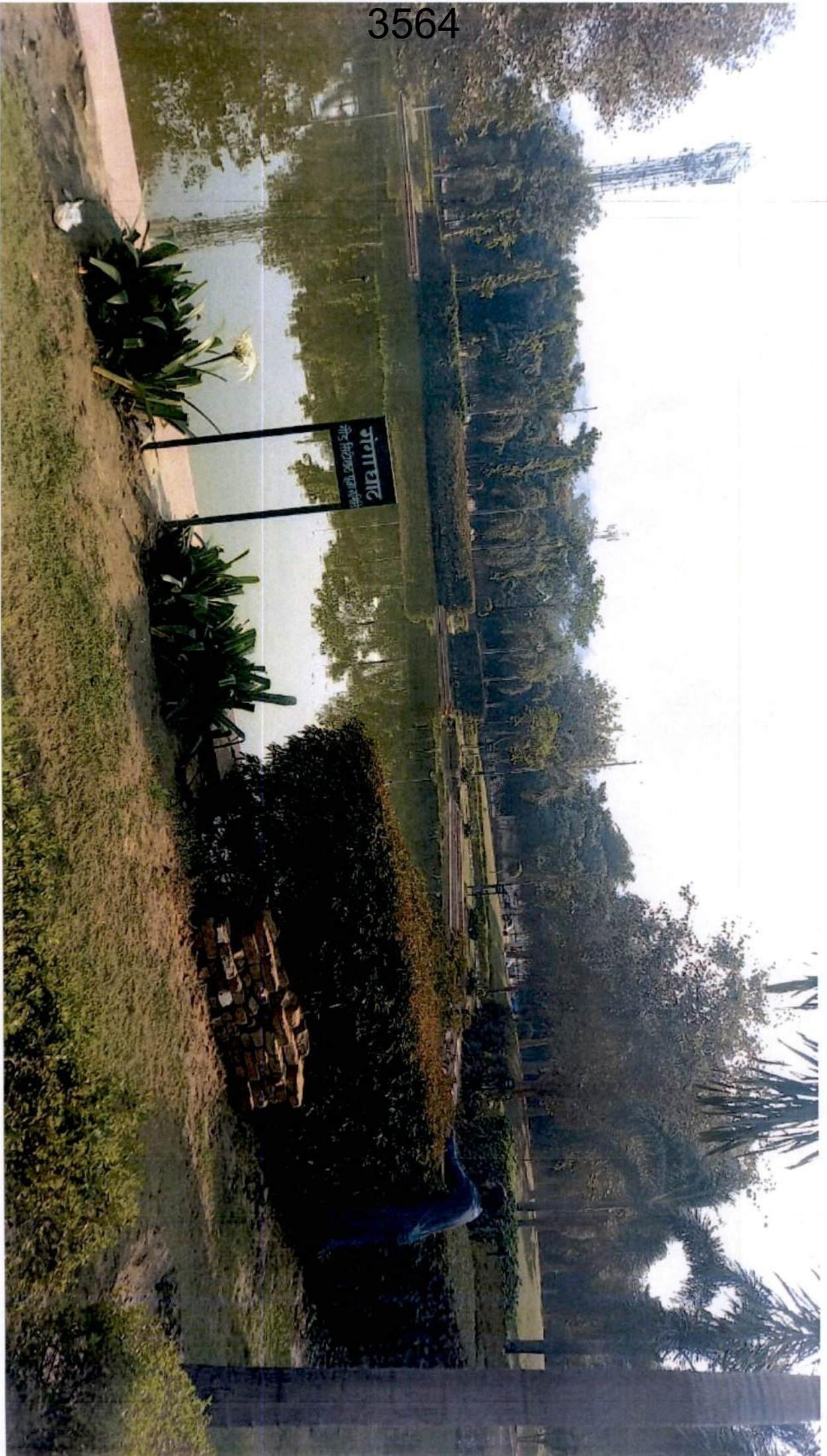
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Ann-3562

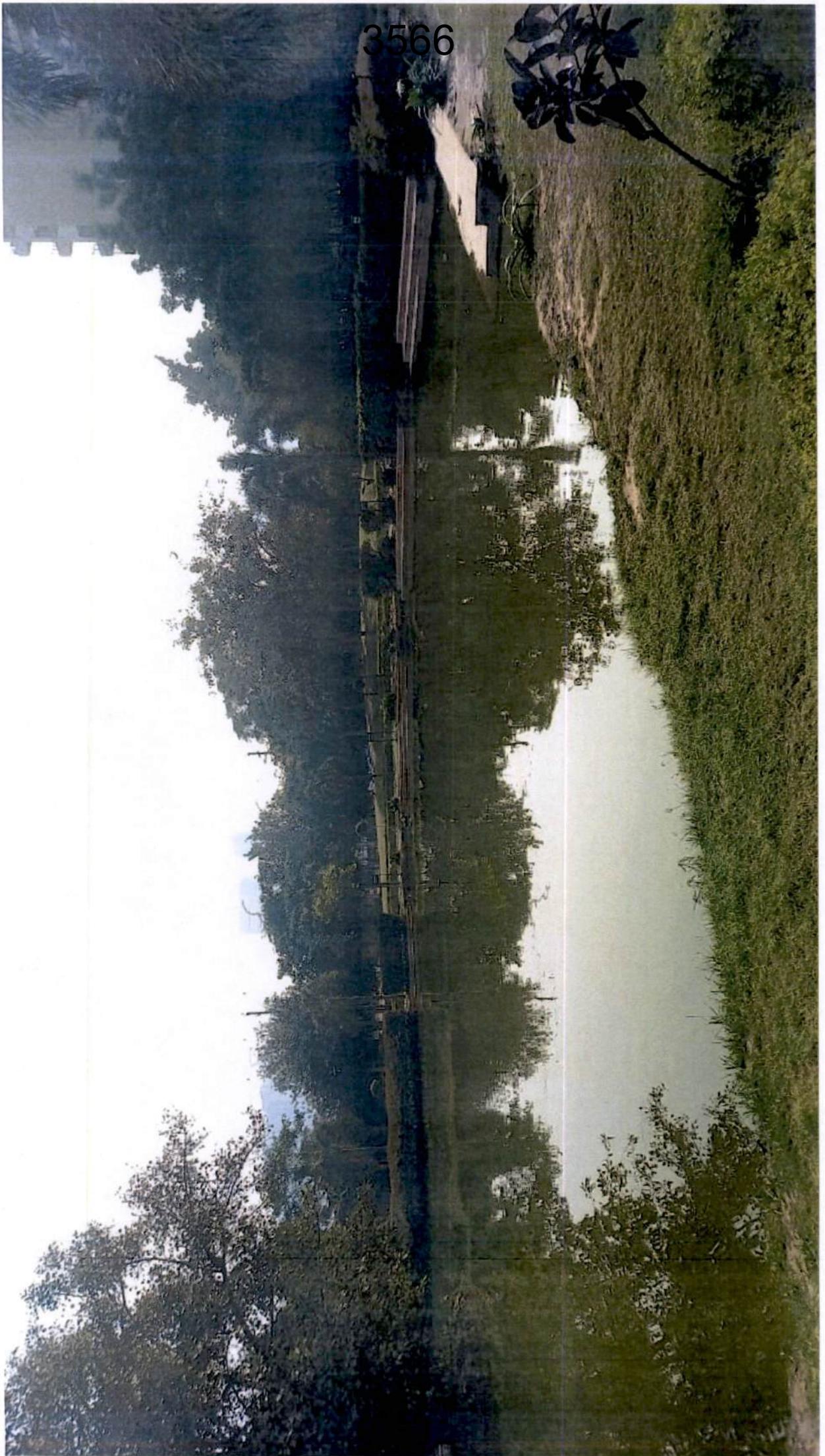




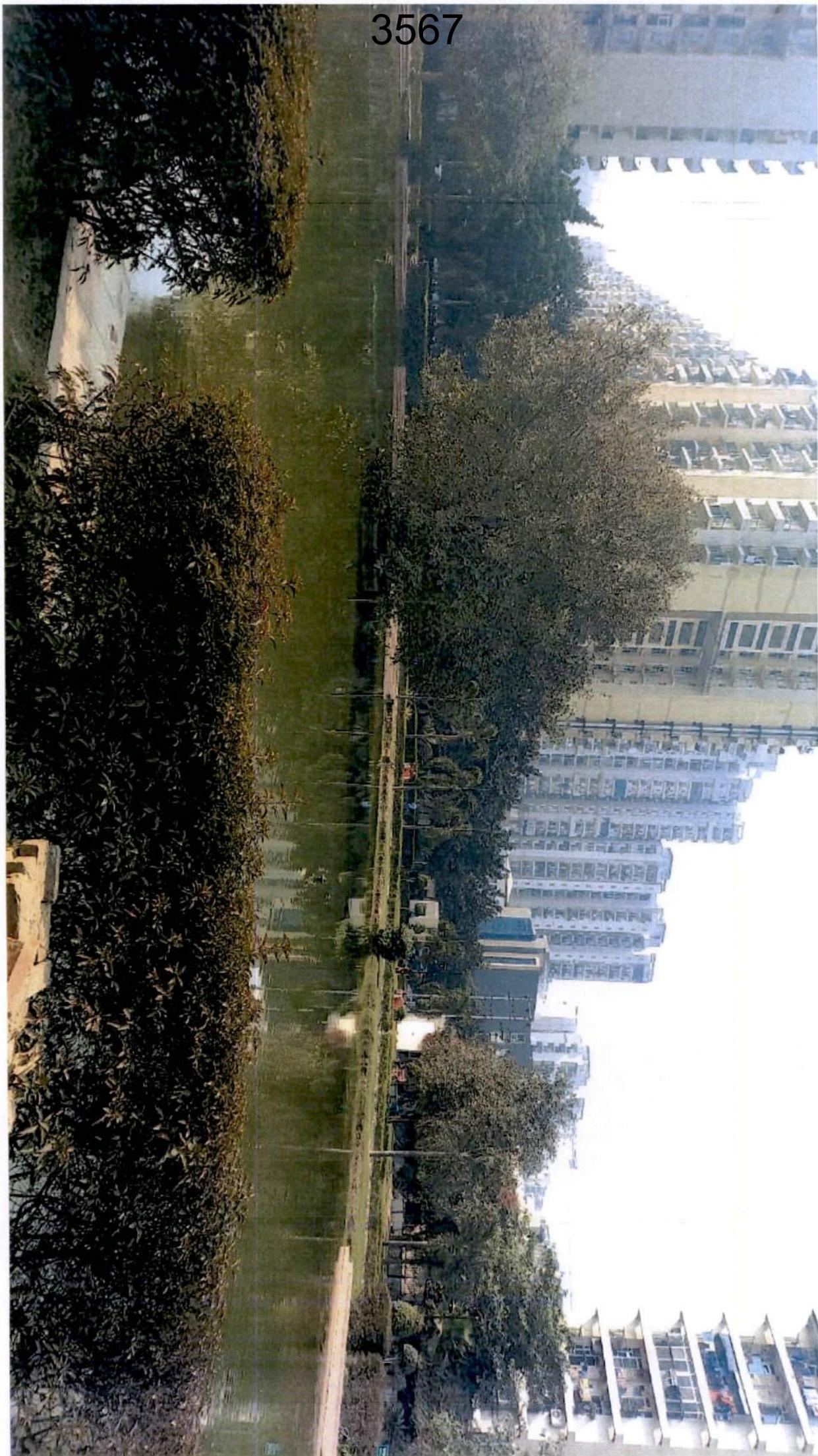
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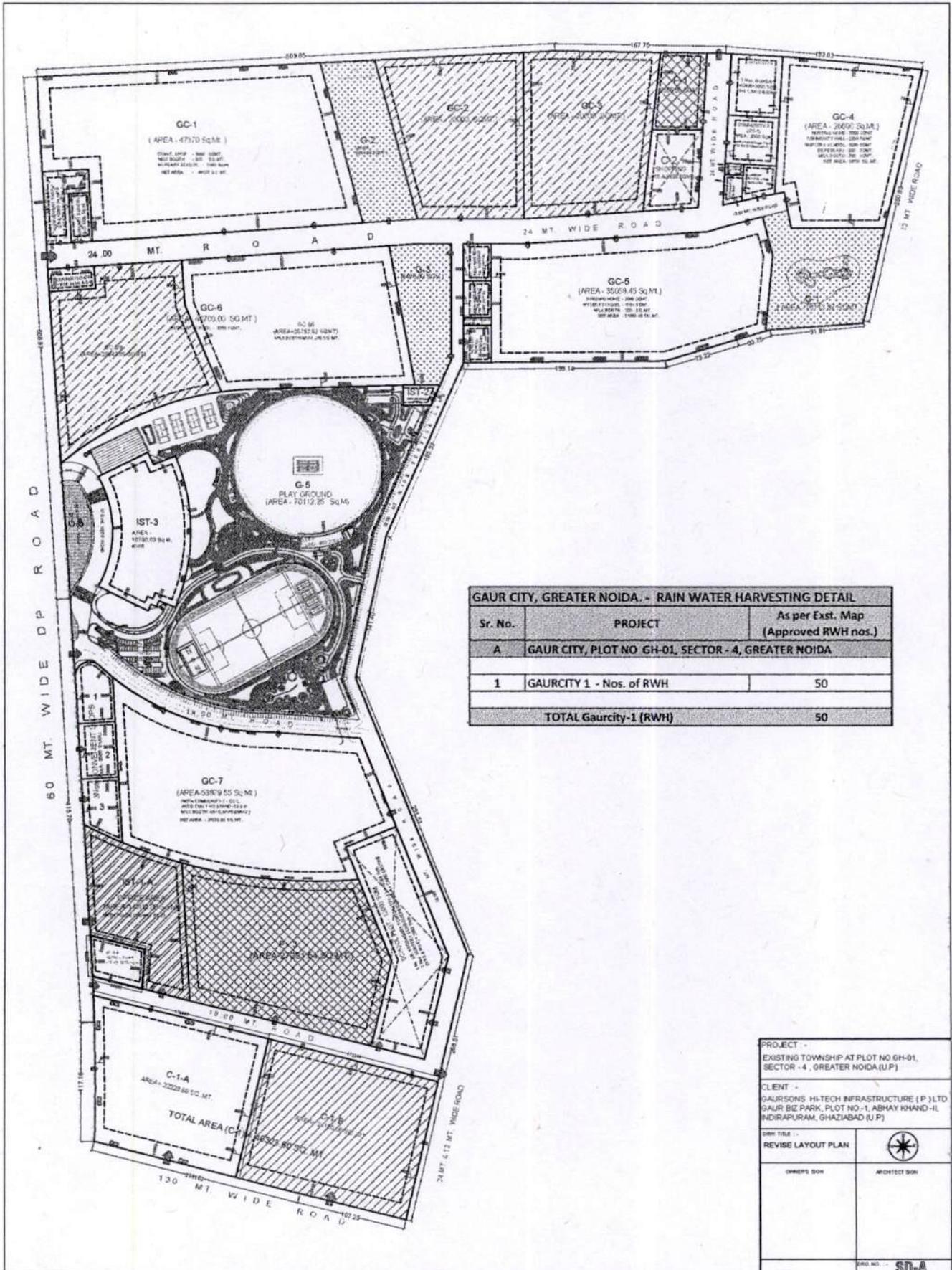


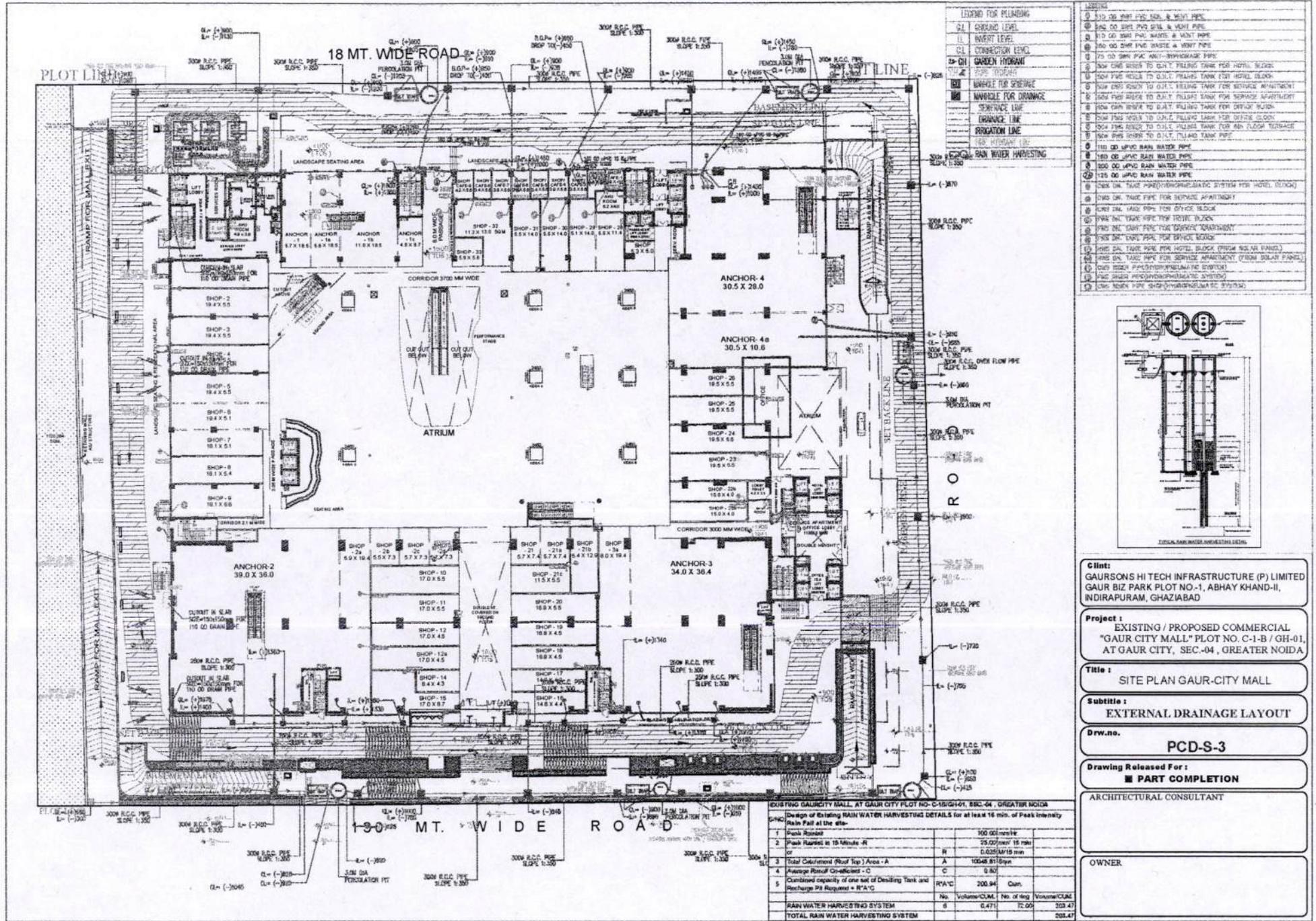


3569

## ANNEXURE R/5

GAUR CITY, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
A	GAUR CITY, PLOT NO GH-01, SECTOR - 4, GREATER NOIDA	
1	GAURCITY 1 - Nos. of RWH	50
TOTAL Gaurcity-1 (RWH)		50
GAURCITY MALL, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	Gaur City Mall	6
GAURCITY-2, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	GAURCITY 2 - Nos. of RWH	58
TOTAL Gaurcity-2 (RWH)		58
SAUNDARYAM, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	Gaur Saundaryam	16



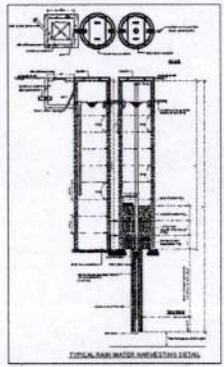


LEGEND FOR PLOTTING

CL	GROUND LEVEL
EL	ROOF LEVEL
CL	CONNECTION LEVEL
GH	GARDEN HYDRANT
DR	PIPE DRAINAGE
DR	MANHOLE FOR DRAINAGE
DR	SEWERAGE LINE
DR	DRAINAGE LINE
DR	IRRIGATION LINE
DR	FOR ROOFING LINE
DR	RAIN WATER HARVESTING

NOTES

- 1) 100 MM DIA. PVC PIPE FOR SANITARY & VENT PIPE
- 2) 100 MM DIA. PVC PIPE FOR SANITARY & VENT PIPE
- 3) 100 MM DIA. PVC PIPE FOR SANITARY & VENT PIPE
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**Client:**  
GAURSONS HI TECH INFRASTRUCTURE (P) LIMITED  
GAUR BIZ PARK PLOT NO-1, ABHAY KHAND-II,  
INDRAPURAM, GHAZIABAD

**Project:**  
EXISTING / PROPOSED COMMERCIAL  
"GAUR CITY MALL" PLOT NO. C-1-B / GH-01,  
AT GAUR CITY, SEC-04, GREATER NOIDA

**Title:**  
SITE PLAN GAUR-CITY MALL

**Subtitle:**  
EXTERNAL DRAINAGE LAYOUT

**Drw.no.**  
PCD-S-3

**Drawing Released For:**  
PART COMPLETION

ARCHITECTURAL CONSULTANT

OWNER

EXISTING GAURCITY MALL, AT GAUR CITY PLOT NO. C-1B/GH-01, SEC-04, GREATER NOIDA

Design of Existing RAIN WATER HARVESTING DETAILS for at least 15 min. of Peak Intensity Rain Fall at the site-

1	Peak Rainfall	100.00 mm/hr
2	Peak Rainfall in 15 Minute Int	25.00 mm/15 min
3	Total Catchment (Roof Top) Area - A	10648.81 Sq.m
4	Average Rainfall Co-efficient - C	0.82
5	Combined capacity of one set of Storing Tank and Recharge PB Required = R*A*C	200.94 Cum.

RAIN WATER HARVESTING SYSTEM		No.	Volume/CUM.	No. of Wdg	Volume/CUM.
1	STORAGE TANK	6	0.471	12.00	203.47
TOTAL RAIN WATER HARVESTING SYSTEM					203.47

07 May 2011 14:28

HP LASERJET FAX

ANNEXURE R/6  
COLLY

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : up.scias@yahoo.com

Ref.No. 1677/SEAC/607/2011/DD(S)/

Date.....04/5/2011

To,

M/s Gaursons Promoters Pvt. Ltd.,  
305, Arunachal Building,  
19 Barakhamba Road, Cannaught Place,  
New Delhi-110001

Sub: Regarding the Environmental Clearance for proposed Group Housing "Gaur City-2" at Plot No.3, Sector-16-C, Greater Nodia, G.B. Nagar, U.P. of M/s Gaur Sons Promoters Pvt. Ltd.

Dear Sir,

Please refer to your letter dated 30/11/2010 addressed to The Director and Secretary, SEAC, U.P., Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that:

1. The Environmental Clearance is sought for proposed Group Housing "Gaur City-2" at Plot No.3, Sector-16-C, Greater Nodia, G.B. Nagar, U.P. of M/s Gaur Sons Promoters Pvt. Ltd.
2. The total plot area of the project is 41,3,261.11sq. mt. and the built up area is 11,36,468.00 sqm. (Permissible FAR 2.75).
3. The total proposed parking for the project is 18375 ECS.
4. The proposed project is covered under category B 'b' of the EIA notification dated 14-09-2006 and the amendments thereof.
5. Maximum height of the building is 59.9 mt. (As per by laws)
6. The source of water will be GNIDA as well as from ground water.
7. The effluent will be treated in the CSTP and that Greater Noida will give back treated water through a closed network of pipes for recycle and re use.

Based on the recommendations of the State Level Expert Appraisal Committee (Meeting held on 25/02/2011) on the above project, The State Level Environment Impact Assessment Authority (meeting held on 08/04/2011) has decided to grant the Environmental Clearance to the project subject to the effective Implementation of the following conditions:

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.

-2-

E.C. for Group Housing "Gaur City-2" at Plot No.3, Sector-16-C, Greater Noida, G.B. Nagar, U.P. of M/s Gaur Sons Promoters Pvt. Ltd.

5. All tree-felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.

07 May 2011 14:28

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P.3

-3-

E.C. for Group Housing "Gaur City-2" at Plot No.3, Sector-16-C Greater Noida, G.B. Nagar, U.P. of M/s Gaur Sons Promoters Pvt. Ltd.

27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro-climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity
41. High rise buildings should obtain clearance from aviation department or concerned authority of
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.

-4-

E.C. for Group Housing "Gaur City-2" at Plot No.3, Sector-16-C, Greater Noida, G.B. Nagar, U.P. of M/s Gaur Sons Promoters Pvt. Ltd.

48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

b. Specific Conditions:

1. A separate facility management unit shall be established for implementation of the conditions of Environmental Clearance.

-5-

E.C. for Group Housing "Gaur City-2" at Plot No.3, Sector-16-C, Greater Noida, G.B. Nagar, U.P. of M/s Gaur Seng Promoters Pvt. Ltd.

2. A certificate from Greater Noida Authority shall be obtained to the effects that they will supply treated water for recycle and reuse through a closed drainage system from the CSTP to the project site.
3. A separate clearance as applicable shall have to be taken by individual projects proposal in the township i.e. commercial and others.
4. Till such time a common municipal waste handling site does not come up in the area, it shall be responsibility of the project proponents that all solid wastes are handled in accordance to the prescribed rules and procedures within the township.
5. The area for greening shall be at least 35% of the plot area with the tree density of 01 tree to 50 sqm. Not less than 2000 trees of diverse, indigenous varieties shall be planted.
6. The recycle waste water from CSTP should be of prescribed standards. This should be checked at the township and facilities of tertiary treatment provided if necessary.
7. Stack height should be calculated on the basis of combined D.G. sets capacity.
8. EMP compliance report to be submitted along with general compliance to Environmental Clearance.
9. Proposals of social, corporate and environmental responsibility shall be submitted within 03 months of the receipt of this letter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. S. S. Bhatt)

Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

(Dr. Yashpal Singh)

Secretary, SEAC &  
Director, Environment Directorate,  
Govt. of U.P.

Speed post/Registered

**State Level Environment Impact Assessment Authority, Uttar Pradesh**

Uploaded on  
www.seiaaup.in

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in, www.seiaaup.com

To,

**M/s Gaursons Promoters Pvt. Ltd.,  
Gaur Biz Park, Plot No.-1,  
Abhay Khand-2, Indirapuram,  
Shanti Vihar, Ghaziabad, U.P.-201014**

Ref. No.....961...../Parya/SEAC/2328/2014/DD(DS) Date: 21 September, 2015

Sub: Environmental Clearance of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at GH-03, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.

Dear Sir,

Please refer to your letter/application dated 10/05/2014, 16/02/2015 and 10/03/2015, addressed to the Director, Environment & Secretary, SEAC, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above.

The Committee considered the matter in its meeting held on dated 21/02/2015 and 19/06/2015. A presentation was made by Mr. Devendra Bhadari, authorized representative of the project proponent alongwith their consultant M/s Environment and Technical Research Centre. The proponent through the documents submitted and the presentation made, informed the committee that:

1. Environmental clearance for Township "Gaur City-2" at plot no. GH-03, Sector-16C, Greater Noida Gautam Budha Nagar. U.P. was issued through SEIAA letter no. 1077/SEAC/607/20101/DDS dated 04/05/2011. Now modification and expansion of the proposed township is submitted for environmental clearance.
2. The environmental clearance is sought for Modification and Expansion of Group Housing Project of "Gaur City-2" at GH-03, Sector-16C, Greater Noida Gautam Budha Nagar. U.P., M/s Gaursons Promoters Pvt. Ltd.
3. **Comparative area details of the project is as follows:**

S. NO.	DETAILS	PREVIOUS EC	PROPOSED EXPANSION & MODIFICATION	REMARKS
1	Plot Area (Sqm)	413261.11	272968.60	Part Residential Plot Sold
2	FAR (Sqm)	1111078.650(2.750)	1003160.90 (3.675)	By - Laws Revised [3.675 (Purchasable (0.75 & IGBC 0.175))]
3	Built up Area (Sqm)	11,36,468	13,63,695	FAR Increased (Built-up area increased due to increase in FAR: from 2.75 to 3.675)
4	Population	1650	2100	By - Laws Revised

E.C of Modification and Expansion for Proposed Group Housing Project "Gaur City-1" at GH-01, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.

	Density (PPH)			
5	Residential Population	68190	57326	Part Residential Plot Sold
6	Maximum Height of the building (in mtrs.)	150	150	<u>Airport NOC obtained</u>
7	Area for the green belt development	45%	45%	Un-changed
8	Recycled waste water requirement for horticulture	1.4 lt./m2	1 lt./m2	By - Laws Revised
9	Category	8'b'	8'b'	Un-Changed

4. Comparative salient features details of the project is as follows:

	Previous EC	REVISED DATA
Parking	17484 ECS	12540 ECS
Power requirement	26.14 MVA from Grid Power and DG Sets	24.17 MVA from Grid Power and DG Sets
	Power Requirement has decreased due to decrease in dwelling units with respect to reduction in plot area.	
Power back-up	Backup DG Sets as per requirement	Backup DG Sets as per requirement
No of Dwelling Unit	13638 DUs	12739 DUs
Water requirement, source & Sewage Disposal	Fresh water : 6065 KLD, Greater Noida Water Supply Reuse of treated sewage : 1500 KLD (From Greater Noida CSTP) Total water requirement : 6201 KLD Sewage Disposal Facility: Linked to Greater Noida CSTP Sewage Flow: 5458 KLD	Fresh water : 5438 KLD, Greater Noida Water Supply Reuse of treated sewage : 1500 + 1317 KLD (From Greater Noida CSTP) Total water requirement : 6938 KLD Sewage Disposal Facility: Linked to Greater Noida CSTP Sewage Flow: 4351 KLD
	Water requirement is reduce in revised data due to reduce in population as per decrease in plot area.	
No of RWH pits	37 Pits	

5. Area details of the project is as follows:

Group Housing BUILT-UP AREA DETAIL							
S.No	Description	Plot Area	FAR	FAR Area	*Basement Area	15% prescribed FAR	Total Built up Area
		Sqmt		Sqmt			
1	Residential (GC-10,11,12,14,16)	245317.6	3.675	939735	244800	93973	1278508
a)	School - 1 Sen	10000.00		13500	4986	1350	19836

E.C. of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at G11-03, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.

	Sec School with three Nursery School						
b)	School - 2 Sen Sec School with three Nursery School	10000.00		12500	4312	1250	18062
c)	Nursery School/Crech			1500	0	150	1650
d)	Nursing home	3000.00	2.750	8250	2400	825	11475
e)	Religious building	1101.00		2521	881	252	3654
f)	Police Chowki & Auto cum Taxi Stand	1050.00		1550	840	155	2545
g)	Petrol Pump/Gas Station	2500.00		1250	2000	125	3375
h)	Convenient Shops			9554	0	955	10509
i)	Milk Booth			800	0	80	880
j)	Community Hall			12000	0	1200	13200
	Total FAR	272968.60		1003160	260219	100315	1363695
Note :	*Approx. basement area considered as 80% of plot area						
	*Approx prescribed FAR area considered as 10% of FAR area						

6. Water requirement details are as follows:

Total Water Demand	Old Requirement	Revised Requirement
	6201 KLD	5438 KLD
Source of water	Greater Noida Water Supply	
Requirement	Qty (kld)	
Domestic	4929	
Services and Facilities	509	
Total	5438	
Including Horticulture, Cooling 1500 KLD, Road Washing	6938	
Source	Qty (kld)	
Greater Noida Water Supply	5438	
Reuse of treated sewage effluent from Greater Noida CSTP	1500 + 1317 (As per availability)	
Total	6938	

7. Solid waste generation details are as follows:

Old Waste Generation: 27275 Kg/day					
Revised Waste generation: 24960 Kg/day					
Quantity of Solid waste generated has reduced due to decrease in total population					
MSW Generated From	@	Unit	Population	Waste Generation	Unit

E.C. of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at GH-83, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.

Residential Area	0.4	Kg/day	57326	22930	Kg/day
Dispensary	1	Kg/day	50	50	Kg/day
Commercial Area	1	Kg/day	960	960	Kg/day
Schools / Institutions	0.1	Kg/day	7500	750	Kg/day
Religious Building	0.1	Kg/day	50	5	Kg/day
Police Station	0.1	Kg/day	50	5	Kg/day
Petrol Pump	0.1	Kg/day	50	5	Kg/day
Community Hall	0.1	Kg/day	2500	250	Kg/day
Milk Booth	0.1	Kg/day	50	5	Kg/day
Total MSW Generated				24960	Kg/day
Total Population			68536		
Biomedical Waste from Dispensary	0.375	Kg/day		18.75	Kg/day (approx.)

8. The project is covered under category 8"b" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting held on 19/06/2015 the State Level Environment Impact Assessment Authority in its Meeting held on 04/08/2015 has decided to grant the Environmental Clearance to the project subject the following specific and general conditions:-

**SPECIFIC CONDITIONS:**

**I. Construction Phase:**

1. All approved layout plan/building plan/service plans from the competent authority with the signature of an architect certifying that they are all in the conformity with the master plan shall be submitted within 15 days.
2. Structural design with the signature of competent/qualified structural engineer also certifying that the design of the building plan is compatible with the requirements of seismic zone of that area in which the construction of the building is proposed and are as per building bylaws/rules and regulation of the authority regarding the revised proposals shall be submitted within 15 days.
3. FAR letter to be submitted within 15 days.
4. Plans and details regarding guard pond catchment area, depth and water holding capacity etc. shall be submitted within 15 days.
5. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department.
6. Sprinkler to be used for curing and quenching during construction phase. No ground water to be used for construction.
7. Structural safety certificate from qualified structural engineer should be obtained. The same should get vetted from IIT, Delhi as discussed with project proponent.
8. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within three month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. A copy of resolution in this regard shall be submitted

*E.C. of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at G11-03, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.*

- to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
9. Consent for Establishment shall be obtained from UP State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
  10. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  11. A First Aid Room will be provided in the project both during construction and operation of the project.
  12. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
  13. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
  14. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
  15. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
  16. Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the UP State Pollution Control Board.
  17. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
  18. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken. DG set shall meet the CPCB norms.
  19. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
  20. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
  21. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003.
  22. Ready mixed concrete must be used in building construction.
  23. Storm water control and its re-use as per CGWB and BIS standards for various applications.
  24. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
  25. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

26. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
27. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
28. Use of glass may be reduced by up-to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
29. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
30. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
31. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
32. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
33. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

## **II. Operation Phase:**

1. Details of E-waste should be submitted.
2. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the UP State Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
3. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
4. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with UP State Pollution Control Board.
5. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
6. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

*E.C. of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at GII-03, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.*

7. The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
8. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
9. Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
10. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
11. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
12. A Report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
13. Energy conservation measures like installation of CFLs/LED for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and LED should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
14. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
15. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
16. Water segregation shall be carried-out at source and organic shall be composted. Adequate space shall be provided within the complex.

**PART-B: GENERAL CONDITIONS:**

1. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the UPPCB.
2. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional office of MOEF, Lucknow.
3. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
4. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
5. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest

- Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
6. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
  7. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the U' Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.
  8. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
  9. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the UPPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  10. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF, Lucknow by e-mail.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Greater Noida. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability

E.C.of Modification and Expansion for Proposed Group Housing Project "Gaur City-2" at GII-92, Sector-16C, Greater Noida, U.P. M/s Gaursons Promoters Pvt. Ltd.

(Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the SEIAA, U.P. on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

  
(Dr. Rajeev Upadhyay)  
Member Secretary, SEIAA

**Ref. No...../Prava/SEAC/2328/2014/DD(DS)Dated**

**Copy for information and necessary action to:**

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan. 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

  
(Dr. A.A. Khan)  
OSD/Nodal Officer, SEIAA



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

## ANNEXURE R/7

### RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To  
M/S GAURSONS PROMOTERS PVT. LTD.  
GAUR BIZ PARK, PLOT NO.-01  
ABHAY KHAND-2  
INDIRAPURAM  
GHAZIABAD-201014, UTTAR PRADESH

Ref : GNIDA/  
As on date : 28/10/2022  
Allotment No : BRS03/1000023  
Plot Size (In SQM) : 269761.11  
Plot No : GH-03

Block  
Block Name  
Sector Name  
Location

N/A

Interst

12%

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	419,294.00	31 Mar 2017	-4,170,190.70				
2	5,534,664.00	31 Mar 2018	-297,527.90	1	43,560.00	7 Oct 2015	-43,560.00
3	6,088,212.00	31 Mar 2019	580,672.10	2	187,000.00	30 Oct 2015	-230,560.00
4	6,697,176.00	31 Mar 2020	7,134,969.87	3	10,000.00	6 Nov 2015	-240,560.00
5	7,366,893.60	31 Mar 2021	15,308,904.25	4	905,000.00	15 Mar 2016	-
6	8,103,582.96	31 Mar 2022	25,051,717.60				1,145,560.00
7	8,913,900.00	31 Mar 2023	0.00	5	1,210,000.00	4 Apr 2016	-
<b>Total</b>	<b>43,123,722.56</b>						2,355,560.00
				6	408,000.00	23 Jun 2016	-
							2,763,560.00
				7	79,860.00	19 Sep 2016	-
							2,843,420.00
				8	1,725,100.00	25 Oct 2016	-
							4,568,520.00
				9	1,106,868.00	16 May 2017	-
							5,277,058.70
				10	278,400.00	6 Jun 2017	-
							5,555,458.70
				11	2,087,316.00	27 Apr 2018	-
							2,384,843.90
				12	1,305,000.00	22 May 2018	-
							3,689,843.90
				13	1,817,696.00	27 Aug 2018	-
							5,507,539.90
				14	38,500.00	17 Jun 2019	555,821.87
				15	63,800.00	27 Aug 2019	503,914.94
				16	94,300.00	4 Oct 2019	415,385.80
				17	94,500.00	11 Aug 2021	15,828,018.69
				18	9,282,059.00	10 Jun 2022	16,305,696.72
				19	3,420,560.00	10 Jun 2022	12,885,136.72
				<b>Total Paid:</b>	<b>24,157,519.00</b>		

Outstanding Balance : 12885136.72 as on Last Due/Deposit Date

Interest On Outstanding Balance : 901,611.58 as on 28/Oct/2022

Min. Charges for Bill Period (01/04/2022 To 8913900  
31/03/2023) :

**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Kindly Deposit : 22700648.3

**Note:** GNIDA office 'ONLINE WATER BILL PAYMENT SERVERS'. You can use this facility after applying KYA. KYA form is available on GNIDA website: <https://www.greaternoidaauthority.in>

**NOTE:**

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
2. In case of any discrepancy please contact Water Bill Department.

**\*This is a computer generated report, hence require no signature.**

**General Condition:**

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
2. Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Kindly make payment by using Online Portal.



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

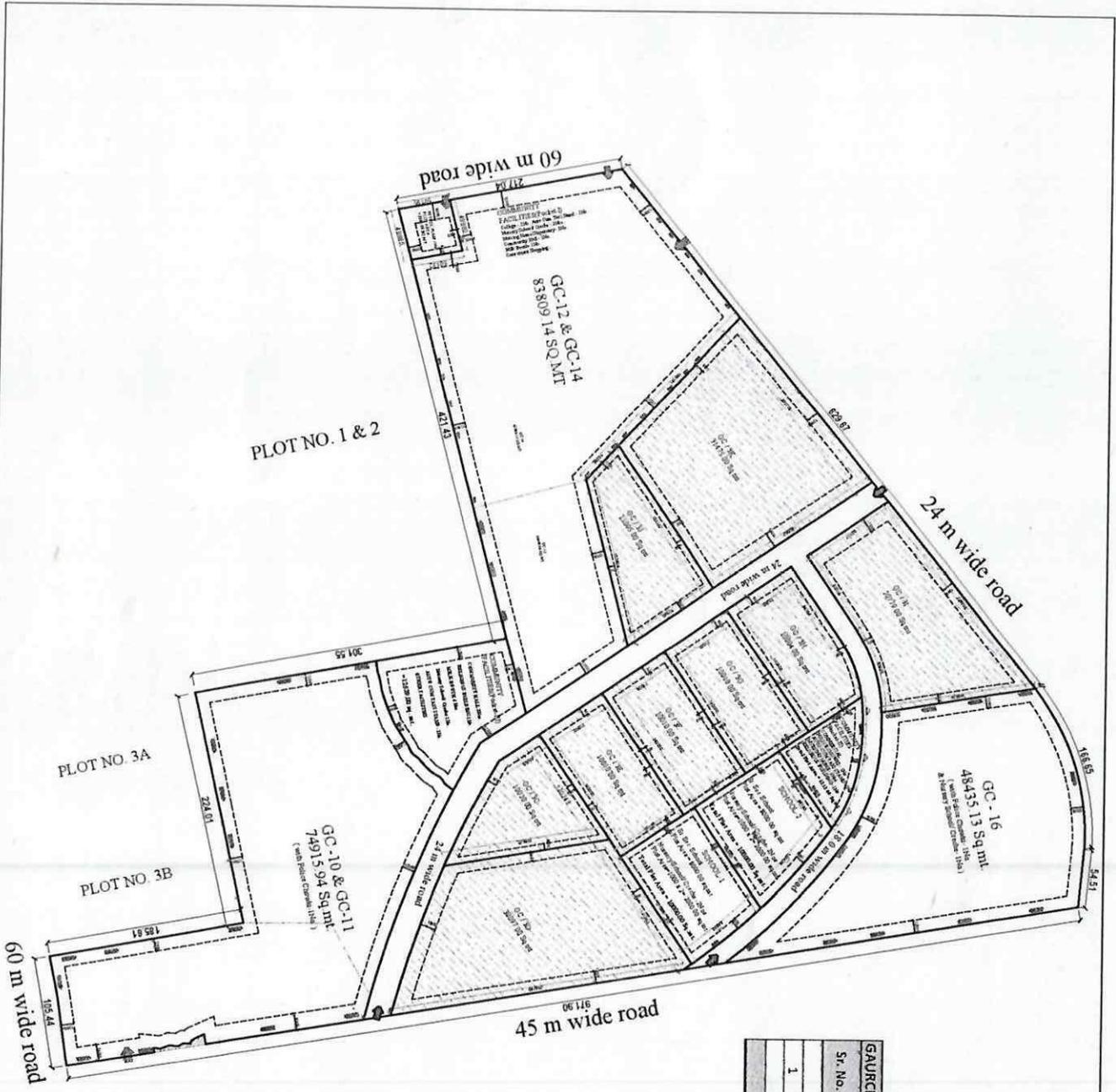
Allotment No.BRS03/1000023 AsOn:28-Oct-2022 06:11:58 PM

OTS Detail :-					
REBATE CALCULATION					
A	B	C	D	E	F
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 To 30-JUN-22) (In Rs.)	B*30%(01-JUL-22 To 31- JUL-22) (In Rs.)	B*20%(01-AUG-22 To 31-AUG-22) (In Rs.)	B*10%(01-SEP-22 To 30- SEP-22) (In Rs.)
23931601.65	1120116	448046.40	336034.80	224023.20	112011.60
TOTAL PAYBLE AMOUNT ON '31-MAR-22' (G)		(A+B-C) 24603671.25	(A+B-D) 24715682.85	(A+B-E) 24827694.45	(A+B-F) 24939706.05
Intrest After 31-MAR-22 (H)		Interest Upto '30-JUN- 22' On (GC) 674747.26	Interest Upto '31-JUL- 22' On (GD) 908724.56	Interest Upto '31-AUG- 22' On (GE) 1144794.79	Interest Upto '30-SEP- 22' On (GF) 1376776.23
Total Payble Amount		25278418.51	25624407.41	25972489.24	26316371.08

\*Note : In this calculation due and deposit included only till 31-MAR-2022

## ANNEXURE R/8

GAUR CITY, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
A	GAUR CITY, PLOT NO GH-01, SECTOR - 4, GREATER NOIDA	
1	GAURCITY 1 - Nos. of RWH	50
TOTAL Gaucity-1 (RWH)		50
GAURCITY MALL, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	Gaur City Mall	6
GAURCITY-2, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	GAURCITY 2 - Nos. of RWH	58
TOTAL Gaucity-2 (RWH)		58
SAUNDARYAM, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
1	Gaur Saundaryam	16



GAURCITY-2, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL	
Sr. No.	PROJECT (As per Exst. Map (Approved RWH nos.))
1	GAURCITY 2 - Nos. of RWH 58
TOTAL GAURCITY-2 (RWH) 58	

**PROJECT :**  
 REVISE LAYOUT PLAN -GROUP HOUSING  
 GAUR CITY-2 AT PLOT NO GH-3, SECTOR 18-C  
 GREATER NOIDA, U.P.

**CLIENT :**  
 GAURSONS PROMOTERS PRIVATE LIMITED  
 GAUR BIZ PARK, PLOT NO-1, ASHAY KHAND-II,  
 INDRAPURAM, GHAZIABAD

**DRAWN TITLE :**  
 REWME LAYOUT PLAN  
 MASTER PLAN

**OWNERS SIGN :** \_\_\_\_\_ **ARCHITECT SIGN :** SD-A



## ANNEXURE R/9

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-I, Gomti Nagar, Lucknow-226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : docuplko@yahoo.com  
Website : www.seiaaup.com

To,

✓ Mr. D. Bhandari,  
M/s Gaursons Realty Private Limited,  
Gaur Biz Park, Plot no- 1,  
Abhay Khand-II, Indirapuram,  
Ghaziabad, U.P. 201010

Ref. No. 1455/Praya/SEAC/1397/2012/DD(D)

Date: 20 September, 2013

Sub: Environmental Clearance for Group Housing Project "Gaur Soundaryam" at Plot No. 05C, Tech Zone- IV, Greater Noida, Distt-GB Nagar, U.P. -Regarding.

Dear Sir,

Please refer to your application/letter dated 15-10-2012 & 02-05-2013 addressed to the Secretary, SEAC & Director, Directorate of Environment, Lucknow. The case was presented by the project proponent along with the project consultant M/s ENV DAS (I) Pvt Lucknow in the State Level Expert Appraisal Committee (SEAC) meeting held on 18-06-2013.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. The environmental clearance is sought for Group Housing Project "Gaur Soundaryam" at Plot No. 05C, Tech Zone- IV, Greater Noida, G.B. Nagar of M/s Gaursons Realty Pvt. Ltd.
2. The project is covered under category 8 "b" of EIA notification, 2006 as amended.
3. The total plot area of proposed project is 71,100.00 m<sup>2</sup> & the built-up area 4,22,991.369 m<sup>2</sup> is for the proposed project.
4. Green belt/Soft Landscape area of the proposed project is 10,682.585 mt sq i.e 15.25 % of the total plot area.
5. Total towers- 9 no. floor-stilt+28, ht. of tallest building-94 m. no. of D.U's 2591.
6. The Total water requirement is 1064 KLD. Fresh water demand is 767 KLD and the source is Municipal supply.
7. The total waste water will be generated as 787 KLD which will be treated in the CSTP of Greater Noida Industrial development Authority.
8. Total municipal solid waste generated will be 6 ton/day.
9. The maximum height of the buildings 794 M.
10. 3267 ECS is proposed for the project.
11. Total power requirement for the proposed project is 5089 KW which will be sourced from NPCL & power back up will be provided by DG sets (4X 1250)=5000 KVA
12. Total no of proposed RWH pits are 15.

Based on the recommendations of the State Level Expert Appraisal Committee 145<sup>th</sup> Meeting held on 18-06-2013 the State Level Environment Impact Assessment Authority in its Meeting held on 29-08-2013 has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:-

a. General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.

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E.C. for Group Housing Project "Gaur Soudaryam" at Plot No. 05C, Tech Zone-IV, Greater Noida, Distt-GB Nagar, U.P

23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department of concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.

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E.C. for Group Housing Project "Gaur Soundaryam" at Plot No. 05C, Tech Zone- IV, Greater Noida, Distt-GB Nagar, U.P.

43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.

E.C. for Group Housing Project "Gaur Soundaryam" at Plot No. 05C, Tech Zone- IV, Greater Noida, Distt-GB Nagar, U.P

67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.
69. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.

**b. Specific Conditions:**

1. Sprinkler to be used for curing and quenching during construction phase. No ground water to be used during construction and operation phase.
2. Environmental Social Corporate Responsibility (ESCR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within three month) on need base assessment study in the study area. Income generating measures which can help in upliftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified.
3. LEDs should be used in place of CFL. Solar light is to be provided in the common areas with 50% of them may be with dual power.
4. All internal and peripheral roads should be minimum 9 m. wide and all entry & exit should be bell mouth shaped.
5. All the Environmental Issues are to be taken care of before occupancy of dwellings.
6. Treated Effluent form CSTP shall be used after proper treatment for flushing and gardening.
7. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
8. Stack Height should be calculated based on combined D.G. sets capacity and shall be at least 6 meter higher than the tallest building in the project and be located in the prominent downwind direction.
9. Swimming pool operation to be managed as per WHO norms.
10. E-waste shall be managed as per e-waste notification. Temporary storage at secure place be made till it is given to recycler approved by CPCB. Temporary storage for MSW for two days shall be provided.
11. Green belt should be developed as per CPCB norms.
12. The total excavated soil will be completely utilized at project site for leveling and back filling. The top soil generated during basement construction will be used for plantation and green area development. The surplus soil, if any, will be transported and managed in Eco- friendly manner and the plan will be submitted with in 3 month.
13. Crèche to be provided during the construction and operation phase.
14. Provision of separate dedicated room to be made for senior citizen commensurate with proper amenities (TV, music system, indoor games etc.) for and user in and around the club house.

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E.C. for Group Housing Project "Gaur Soundarvam" at Plot No. 05C, Tech Zone- IV, Greater Noida, Distt-GB Nagar, U.P.

15. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
16. Fly ash Used brick may be preferred in building construction. Fly ash is to be used as per Fly ash notification.
17. Post project monitoring for air, water (surface+ ground), Stack (including CO and HC) Noise of D.G. sets, STP to be carried out as CPCB Guidelines.
18. Adequate Ventilation arrangement for the basement shall be undertaken along with installation of CO Monitors.
19. Ground water should not be extracted for the purpose of construction or otherwise. In case of default the Environmental Clearance will deem to be cancelled.

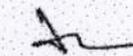
This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Greater Noida. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be invalid and cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



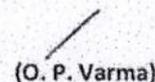
(J. S. Yadav)

Member Secretary, SEIAA

No...../Parya/SEAC/1397/2013/DD(D) Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
6. Deputy Director, Regional office, Meerut, Directorate of Environment.
7. Copy to Web Master/ guard file.



(O. P. Varma)

Secretary, SEAC/  
Director (I/C), Environment



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

### RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To  
M/S. GAURSONS REALTY PRIVATE LIMITED  
GAUR BIZ PARK PLOT NO.-01,  
ABHAY KHAND-II,  
INDIRAPURAM  
GHAZIABAD-201014, UTTAR PRADESH

Ref : GNIDA/  
As on date : 29/10/2022  
Allotment No : BRS0500007  
Plot Size (in SQM) : 71100  
Plot No : GH-05C

Block  
Block Name  
Sector Name  
Location

N/A

Interst

12%

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	125,784.00	31 Mar 2017	-1,383,624.00				
2	1,660,332.00	31 Mar 2018	-1,383,692.00	1	1,509,408.00	24 Nov 2016	- 1,509,408.00
3	1,826,388.00	31 Mar 2019	152,776.00				
4	2,009,052.00	31 Mar 2020	2,179,159.76	2	1,660,400.00	20 Nov 2017	- 3,044,024.00
5	2,209,957.20	31 Mar 2021	4,535,872.97				
6	2,430,952.92	31 Mar 2022	7,479,881.24	3	289,920.00	7 Mar 2019	- 1,673,612.00
7	2,674,044.00	31 Mar 2023	0.00				
<b>Total</b>	<b>12,936,510.12</b>			4	94,500.00	7 Sep 2020	2,189,737.05
				5	4,650,036.00	4 Jun 2022	2,976,368.94
				6	2,488,222.00	4 Jun 2022	488,146.94
				<b>Total Paid:</b>	<b>10,692,486.00</b>		

Outstanding Balance : 488146.94 as on Last Due/Deposit Date

Interest On Outstanding Balance : 34,327.09 as on 29/Oct/2022

Min. Charges for Bill Period (01/04/2022 To 2674044  
31/03/2023) :

**Kindly Deposit : 3196518.03**

**Note:** GNIDA office 'ONLINE WATER BILL PAYMENT SERVERS'. You can use this facility after applying KYA. KYA form is available on GNIDA website: <https://www.greaternoidaauthority.in>

**NOTE:**

- Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
- In case of any discrepancy please contact Water Bill Department.

**\*This is a computer generated report, hence require no signature.**

**General Condition:**

- Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
- Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
- Kindly make payment by using Online Portal.



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allotment No.BRS0500007 AsOn:29-Oct-2022 10:26:53 AM

OTS Detail :-		REBATE CALCULATION			
A	B	C	D	E	F
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 To 30-JUN-22) (In Rs.)	B*30%(01-JUL-22 To 31- JUL-22) (In Rs.)	B*20%(01-AUG-22 To 31-AUG-22) (In Rs.)	B*10%(01-SEP-22 To 30- SEP-22) (In Rs.)
6830647.17	649234	259693.60	194770.20	129846.80	64923.40
TOTAL PAYBLE AMOUNT ON '31-MAR-22' (G)		(A+B-C)	(A+B-D)	(A+B-E)	(A+B-F)
		7220187.57	7285110.97	7350034.37	7414957.77
Intrest After 31-MAR-22 (H)		Interest Upto '30-JUN- 22' On (GC)	Interest Upto '31-JUL- 22' On (GD)	Interest Upto '31-AUG- 22' On (GE)	Interest Upto '30-SEP- 22' On (GF)
		198011.17	267852.57	338907.06	409336.73
Total Payble Amount		7418198.74	7552963.54	7688941.43	7824261.44

\*Note : In this calculation due and deposit included only till 31-MAR-2022



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### ANNEXURE R/11

#### Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG033789

VALID FROM 19/03/2020 TO 18/03/2025

Registration No.: 202108000394

Name of the Owner	DEVENDRA BHANDARI		
Address of the Applicant	GAUR BIZ PARK,PLOT NO.-01,ABHAY KHAND-2,INDIRAPURAM,GHAZIABAD ,U.P	Application Form Serial No.	GTBN0821RIF0003
Date of Submission	12/08/2021	Specimen Signature	
Company Name	GAUR SAUNDARYAM	Company Address	GH-05C, TECH ZONE-IV, GREATER NOIDA
<b>Location Particulars</b>			
District	Gautam Buddh Nagar	Block	BISRAKH
Plot No./Khasra No.	GH-05C, TECH ZONE-IV, GREATER NOIDA	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	06/07/2020		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	15.00
Date of Energization (In Case of Electric Pump)		21/07/2020	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	15.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			16425
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	In case of emergency domestic use purpose only		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :04/01/2022

Place:Gautam Buddh Nagar

**This certificate is electronically generated and does not require digital signature**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### Form 8 (B)

[See rule 14(1)]

## APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

### अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

#### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0821RIF0003
Application Date आवेदन तिथि		30/08/2021	
Name of the Applicant आवेदक का नाम	DEVENDRA BHANDARI		
Mobile No. मोबाइल नंबर	9582806091	Email ID. ईमेल आईडी	anshul.gaur@gaursonindia.com
Date of Birth जन्मतिथि	20/02/1962	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	9668-2661-1474	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	GAUR BIZ PARK,PLOT NO.-01,ABHAY KHAND-2,INDIRAPURAM,GHAZIABAD ,U.P	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201014
Designation पद	Vice President	Company Name कंपनी का नाम	GAUR SAUNDARYAM
Company Address कंपनी का पता	GH-05C, TECH ZONE-IV, GREATER NOIDA	Authorization Letter प्राधिकार पत्र	Download

#### Details of Proposed Well प्रस्तावित कूप का विवरण

District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	GH-05C, TECH ZONE-IV, GREATER NOIDA	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Yes
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		

#### Particulars of The Proposed Well प्रस्तावित कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	06/07/2020	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	15		

Certificate Number प्रमाणपत्र संख्या	2148777UPINF2020	Issue Date निर्गमन तिथि	18/03/2020
Expiry Date अंतिम तिथि	12/08/2021	Upload Certificate प्रमाणपत्र अपलोड करें	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			
Date of Expiry of N.O.C	12/08/2021	Date of filling application for renewal	12/08/2021
Any clarification Report		Reason For Pendency	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	In case of emergency domestic use purpose only	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	Download
Against Case	No		

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा

**I Agree/मैं सहमत हूँ**

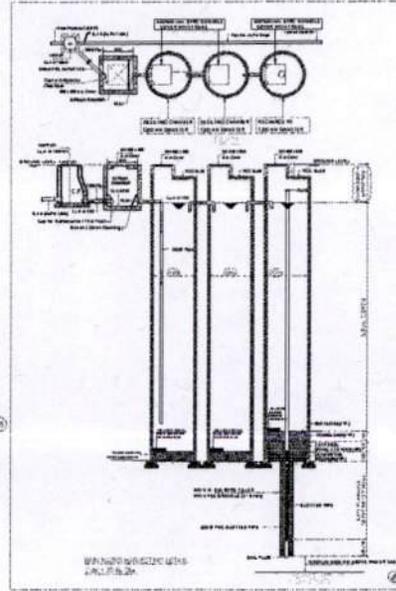
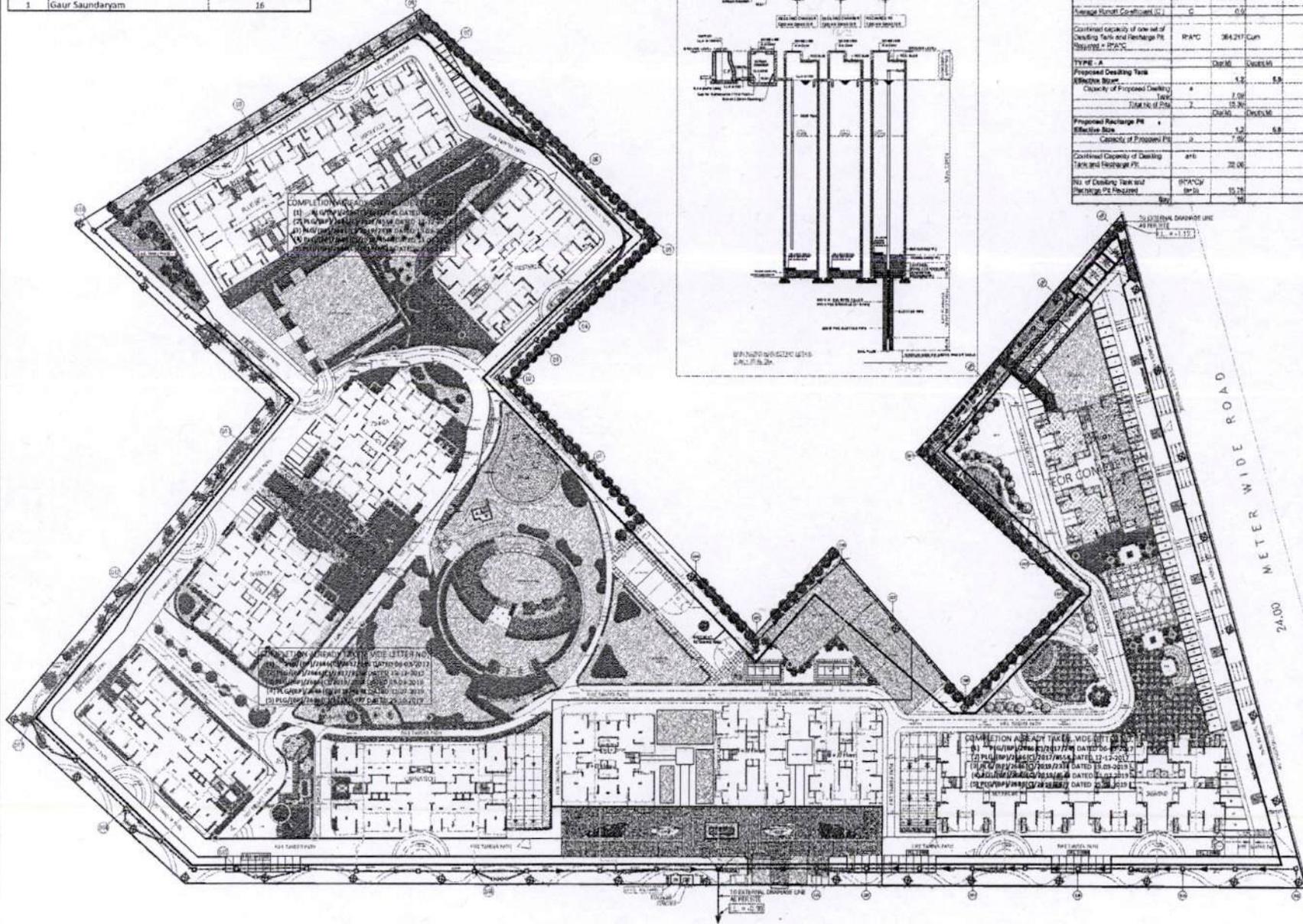
**Note/नोट**

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - Document showing proof of ownership of land;
  - Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
  - Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
  - Affidavit referred to in item no. 5.
  - Affidavit referred to in item no. 7.
  - Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
  - For Industrial User;
    - An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
    - Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m<sup>3</sup>/day.
    - Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
    - Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
    - Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
  - For Commercial User:
    - In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
    - An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
    - Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
    - Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
    - Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
    - Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

**ANNEXURE R/12**

<b>GAUR CITY, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL</b>		
<b>Sr. No.</b>	<b>PROJECT</b>	<b>As per Exst. Map (Approved RWH nos.)</b>
A	GAUR CITY, PLOT NO GH-01, SECTOR - 4, GREATER NOIDA	
1	GAURCITY 1 - Nos. of RWH	50
<b>TOTAL Gaucity-1 (RWH)</b>		<b>50</b>
<b>GAURCITY MALL, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL</b>		
<b>Sr. No.</b>	<b>PROJECT</b>	<b>As per Exst. Map (Approved RWH nos.)</b>
1	Gaur City Mall	6
<b>GAURCITY-2, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL</b>		
<b>Sr. No.</b>	<b>PROJECT</b>	<b>As per Exst. Map (Approved RWH nos.)</b>
1	GAURCITY 2 - Nos. of RWH	58
<b>TOTAL Gaucity-2 (RWH)</b>		<b>58</b>
<b>SAUNDARYAM, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL</b>		
<b>Sr. No.</b>	<b>PROJECT</b>	<b>As per Exst. Map (Approved RWH nos.)</b>
1	Gaur Saundaryam	16

SAUNDARYAM, GREATER NOIDA. - RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Ext. Map (Approved RWN nos.)
1	Gaur Saundaryam	16



Group Housing Project at Plot No. 4502, Tech Zone IV, Greater Noida  
 Design of Proposed Rainwater Harvesting and Recharge Plan for at least 15 nos. of  
 Peak Inlet at 15 Meters (R)

Peak Inlet at 15 Meters (R)	22.5	15.00
Peak Inlet at 15 Meters (R)	22.5	15.00
Total Catchment Area (A)	17566.15	sqm
Average Runoff Coefficient (C)	0.7	
Confirmed Capacity of one set of Dewatering Tank and Recharge Pit RATED @ 15 Meters	1242.17	Cum

TYPE - A

Proposed Dewatering Tank	5.0	5.0
Effective Depth	7.00	
Capacity of Proposed Dewatering TANK	7.00	
TOTAL No. of Pits	2	
Proposed Recharge Pit	5.0	5.0
Effective Depth	7.00	
Confirmed Capacity of Dewatering TANK and Recharge Pit	28.00	
No. of Dewatering Tank and Recharge Pit Required	15.74	
	16	

S. No.	SYMBOL	DESCRIPTION
1	CP	COMPLETION
2	CP	COMPLETION
3	CP	COMPLETION
4	CP	COMPLETION
5	CP	COMPLETION

- NOTES - DRAINAGE SYSTEM
- THE SIZE OF DRAINAGE SHALL BE AS UNDER (METERS):  
 4) 100 to 150 mm depth 100 mm dia.  
 6) 150 to 200 mm depth 150 mm dia.  
 8) Above 200 mm depth 150 mm dia.
  - The slope of drainage lines has been indicated on the basis of uniform ground level and for certain pipe lengths between low levels, the level shall have to be slightly higher than on the slope of the pipe to depth drainage.
  - For any discrepancy / omission the matter should refer to the consultant's letter / circular.
  - Channel shall be provided as following:-  
 a) In the case of each structure  
 b) At every location and position where there is change of size, SPACING AND alignment  
 c) At intervals less than 10 meter where it might be required.
  - The standard design of channel type having facilities for local best conditions with in floor will depend on the site and conditions.
  - This drawing shall be read along with the detailed landscape plan to get the plan of landscape having to be read in the direction of appearance / change etc.
  - Drainage for outdoor pool shall be constructed 100 mm dia. 10% gradient.
  - Channel cover should be finished with finished concrete level as per landscape drawing. The cover of catch pit shall be made as per performance drawing & should be constructed with finished concrete.
  - This drawing shall be coordinated with other drawing or attachment, structural, electrical, plumbing & other related drawing.
  - Retention of water @ 1000 mm dia. 10% gradient, 100 mm dia. 10% gradient, 100 mm dia. 10% gradient.
  - The area subject to subsidence or that up and also the area retention of the for construction of basement or other work & shall be made as per landscape drawing of concrete grade (higher or lower) or suitable foundation as per structural drawing.
  - The area where there are high ground conditions (slope) should be constructed in 1:1.5 ratio to 2:1.
  - The width of trench for sewer and drainage should be 400mm (1'4" if any).
  - Drainage structure should be constructed in concrete using in of the best quality of materials of same approved by the Govt. or engineering change in consultation with a structural engineer. Good practice should be followed in every part of the drawing.
  - Before taking up the execution, the feasibility of connection of drain with the existing drainage line should be checked and any discrepancy may be reported to the consultant.

S. No.	SYMBOL	DESCRIPTION
1	CP	COMPLETION
2	CP	COMPLETION
3	CP	COMPLETION
4	CP	COMPLETION

Rev. No.	Date	Revision

Project: EXISTING GROUP HOUSING PROJECT  
 AT Gaur Saundaryam  
 AT PLOT NO. 4502, TECH ZONE IV, GREATER NOIDA

Client: GAURSONS REALTY PRIVATE LIMITED  
 SAUNDARYAM PLOT NO. 1,  
 ARABY ROAD, 2, INDUSTRIAL QUARTER

**SITE PLAN**

Subject: RAINWATER HARVESTING SYSTEM  
 TOWER - TULIP

Drawing Released For:  
 APPROVAL     COMPLETION  
 ADVANCE COPY     CONSTRUCTION

Orig. No. DES/06/SP/01/01    Drawn by: S. Shastri  
 Scale: 1:500    Designed by: Shale Shastri  
 Date:    Checked by: Anand Shastri

Services Consultant  
**Consummate Engineering Services (P) Ltd.**  
 cesp  
 Head Office: 47, Sector 47, Phase 3, Gurgaon  
 Tel: 0122-2933000 (Ext. 100)  
 Fax: 0122-2933000, 2933001, 2933002  
 Email: info@cesp.com, sales@cesp.com

## ANNEXURE R/13



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

## RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To  
M/S GAURSONS HI-TECH INFRASTRUCTURE LTD.  
GAUR BIZ PARK PLOT NO-01  
ABHAY KHAND-II,  
INDIRAPURAM  
GHAZIABAD-201014,UTTAR PRADESH

Ref : GNIDA/  
As on date : 29/10/2022  
Allotment No : RTS01/1000003  
Plot Size (in SQM) : 442269  
Plot No : GH-01

Block  
Block Name  
Sector Name  
Location

N/A

Interst

12%

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	4,738,048.00	31 Mar 2017	2,354,628.00	1	474,000.00	17 Sep 2014	-474,000.00
2	8,934,588.00	31 Mar 2018	11,412,504.44	2	145,000.00	8 Dec 2015	-619,000.00
3	9,828,180.00	31 Mar 2019	22,158,602.23	3	915,000.00	1 Mar 2016	-
4	10,811,244.00	31 Mar 2020	34,625,879.75				1,534,000.00
5	11,892,368.40	31 Mar 2021	49,670,569.02	4	849,420.00	25 Apr 2016	-
6	13,081,605.24	31 Mar 2022	66,467,857.67				2,383,420.00
7	14,389,692.00	31 Mar 2023	0.00	5	158,200.00	28 Sep 2017	2,336,590.31
<b>Total</b>	<b>73,675,725.64</b>			6	173,940.00	2 Jul 2018	11,558,427.24
				7	193,272.00	7 Mar 2019	12,241,878.23
				8	95,000.00	9 Sep 2019	23,145,427.69
				9	6,500.00	27 Dec 2019	23,899,239.14
				10	765,500.00	26 Feb 2020	23,573,092.28
				11	234,000.00	5 Aug 2020	35,717,149.72
				12	526,176.00	23 Nov 2020	36,375,021.70
				13	500.00	11 Jun 2021	50,747,852.33
				14	926,100.00	12 Jul 2021	50,295,862.40
				15	926,500.00	31 Dec 2021	51,976,479.43
				16	32,735,586.00	17 Jun 2022	35,294,721.58
				17	5,006,563.00	17 Jun 2022	30,288,158.58
				<b>Total Paid:</b>	<b>44,131,257.00</b>		

Outstanding Balance : 30288158.58 as on Last Due/Deposit Date

Interest On Outstanding Balance : 2,129,900.14 as on 29/Oct/2022

Min. Charges for Bill Period (01/04/2022 To 14389692  
31/03/2023) :

Kindly Deposit : 46807750.72

**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Note: GNIDA office 'ONLINE WATER BILL PAYMENT SERVERS'. You can use this facility after applying KYA. KYA form is available on GNIDA website: <https://www.greaternoidaauthority.in>

**NOTE:**

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
2. In case of any discrepancy please contact Water Bill Department.

**\*This is a computer generated report, hence require no signature.**

**General Condition:**

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
2. Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Kindly make payment by using Online Portal.


**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1 SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allotment No.RTS01/1000003 AsOn:29-Oct-2022 10:20:19 AM

OTS Detail :-		REBATE CALCULATION			
A	B	C	D	E	F
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 To 30-JUN-22) (In Rs.)	B*30%(01-JUL-22 To 31- JUL-22) (In Rs.)	B*20%(01-AUG-22 To 31-AUG-22) (In Rs.)	B*10%(01-SEP-22 To 30- SEP-22) (In Rs.)
65058084.67	1409773	563909.20	422931.90	281954.60	140977.30
TOTAL PAYBLE AMOUNT ON '31-MAR-22' (G)		(A+B-C) 65903948.47	(A+B-D) 66044925.77	(A+B-E) 66185903.07	(A+B-F) 66326880.37
Intrest After 31-MAR-22 (H)		Interest Upto '30-JUN- 22' On (GC) 1807393.22	Interest Upto '31-JUL- 22' On (GD) 2428281.93	Interest Upto '31-AUG- 22' On (GE) 3051804.79	Interest Upto '30-SEP- 22' On (GF) 3661521.60
Total Payble Amount		67711341.69	68473207.70	69237707.86	69988106.24

\*Note : In this calculation due and deposit included only till 31-MAR-2022



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

## ANNEXURE R/14

### Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG010699**

**VALID FROM 27/02/2020 TO 26/02/2025**

<b>Registration No.: 202109000132</b>			
<b>Name of the Owner</b>	DEVENDRA BHANDARI		
<b>Address of the Applicant</b>	GAUR BIZ PARK,PLOT NO.-01,ABHAY KHAND-2,INDIRAPURAM	<b>Application Form Serial No.</b>	GTBN0921RIF0007
<b>Date of Submission</b>	04/09/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	Gaur City	<b>Company Address</b>	GH-01, SECTOR-4, GREATER NOIDA, GAUTAM BUDDHA NAGA
<b>Location Particulars</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No./Khasra No.</b>	PLOT NO.-C-1B/GH-01	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	28/07/2020		
<b>Type of Well</b>	Others	<b>Depth of the Well (In meter)</b>	105.00
<b>Purpose of well</b>	Infrastructural		
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	17.50
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	24.00
<b>Date of Energization (In Case of Electric Pump)</b>	11/08/2020		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	24.00	<b>Maximum Allowable Running Hours Per Day:</b>	4.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	35040	<b>Recharge Required</b>	0.00
<b>Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण</b>	In case of emergency drinking use purpose only		
<b>Against Case</b>			
<ul style="list-style-type: none"> <li>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</li> <li>Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.</li> </ul>			

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
  - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
    - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
    - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :04/01/2022

Place:Gautam Buddh Nagar

**This certificate is electronically generated and does not require digital signature**

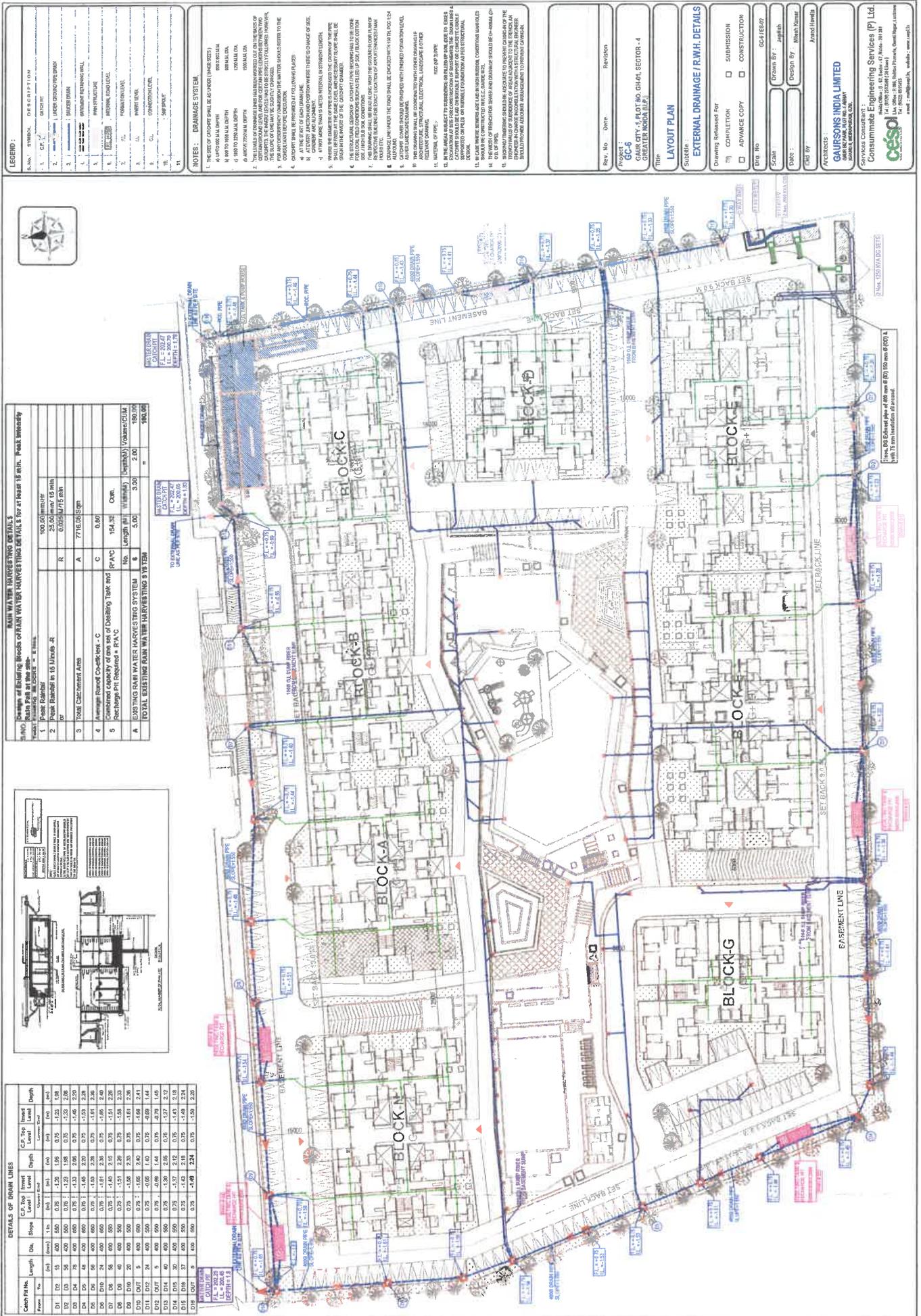
RAIN WATER HARVESTING DETAIL		
Sr. No.	PROJECT	As per Exst. Map (Approved RWH nos.)
<b>A</b>	<b>GAUR CITY, PLOT NO GH-01, SECTOR - 4, GREATER NOIDA</b>	
1	GC-1	9
2	GC-4	3
3	GC-5	8
4	GC-6	6
5	GC-7	13
6	Gaur City Center	6
7	IST-3, Gaur City Club	3
8	Gaur city Plaza	2
<b>TOTAL Gaucity-1 (RWH)</b>		<b>50</b>
9	Gaur City Mall	6
<b>B</b>	<b>GAUR CITY-2, PLOT NO GH-03, SECTOR - 16C, GREATER NOIDA</b>	
1	GC-10	8
2	GC-11	5
3	GC-12	4
4	GC-14	20
5	GC-16	13
6	Gaur School-1	1
7	Gaur School-2	3
8	Gaur City Arcade	2
9	Galleria / Community Facilities	2
<b>TOTAL Gaucity-2 (RWH)</b>		<b>58</b>
<b>C</b>	<b>GAUR SAUNDARYAM, GREATER NOIDA</b>	
1	Gaur Saundaryam	16

ANNEXURE R/15





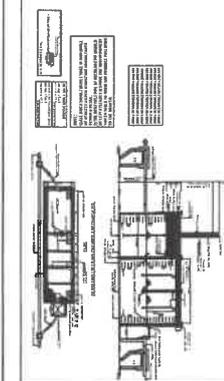


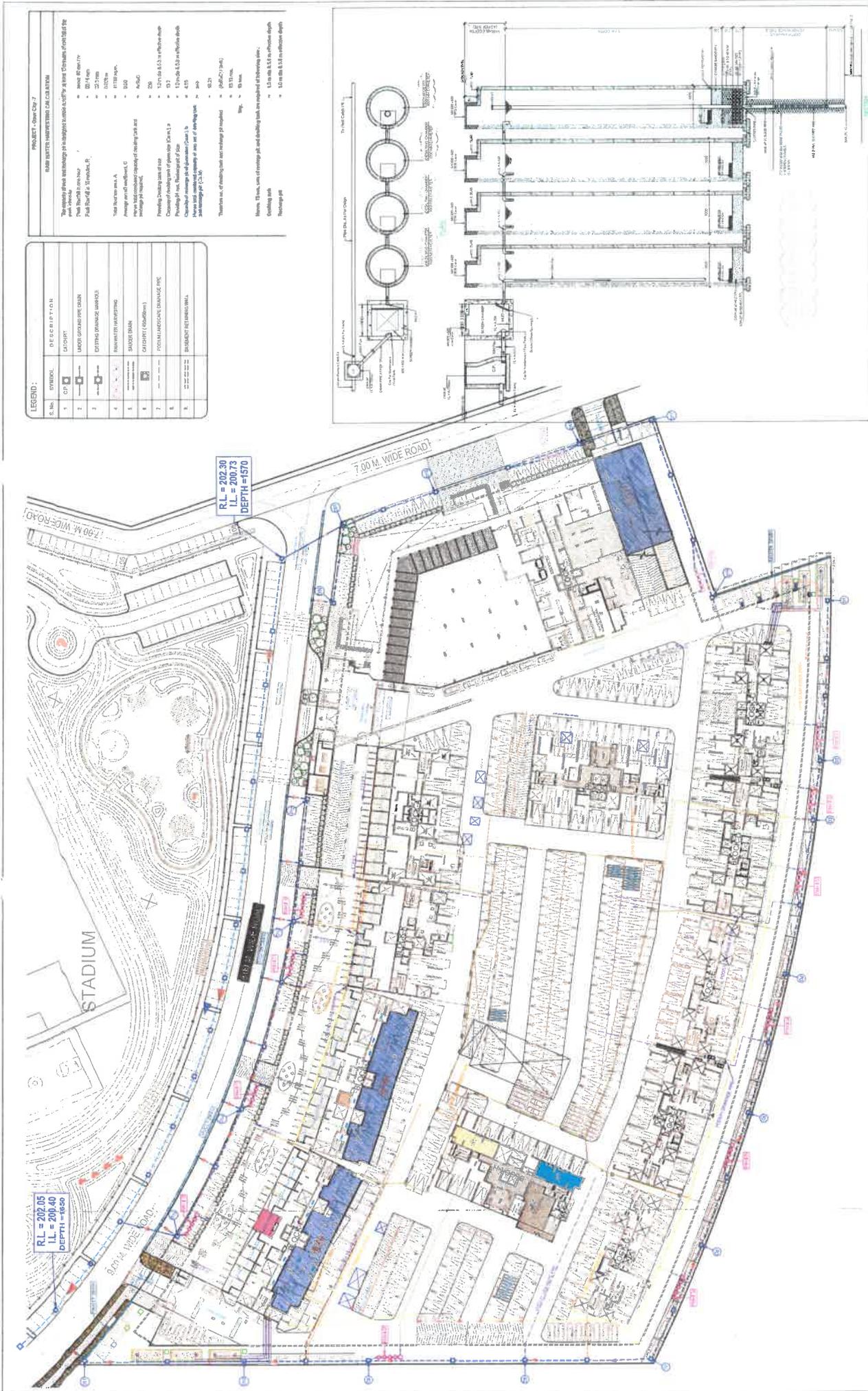


**RAIN WATER HARVESTING DETAILS**

Design of Existing Blocks of RAIN WATER HARVESTING DETAILS for at least 15 min. Peak Intensity

Peak Rainfall	100.00 mm/hr
1. Peak Rainfall	25.00 mm/hr
2. Peak Rainfall in 15 Min	0.025 mm/hr
3. Total Catchment Area	7716.05 sqm
4. Average Runoff Co-efficient - C	0.80
5. Combined capacity of one set of Detention Tank and P-PVC Discharge PIT Required = P-PVC	154.35 Cum.
6. Existing Rain Water Harvesting System	3.00
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**Project :** TOWNSHIP (GAUR CITY) GC-7 AT PLOT NO. GH-03, SECTOR - 6C, GREATER NOIDA (U.P.)

**Title :** SITE PLAN (GC-7)

**Subtitle :** EXTERNAL DRAINAGE & HARVESTING PIT LOCATION

**Drawing Released For :**

- APPROVAL
- ADVANCE COPY
- SUBMISSION
- CONSTRUCTION

**Drg. No. :** CES/GC-7/SP-02

**Date :** 02.02.2022

**Scale :** A1@1:500

**Drawn By :** S.Bhandari

**Design By :** Shikr Shabbir

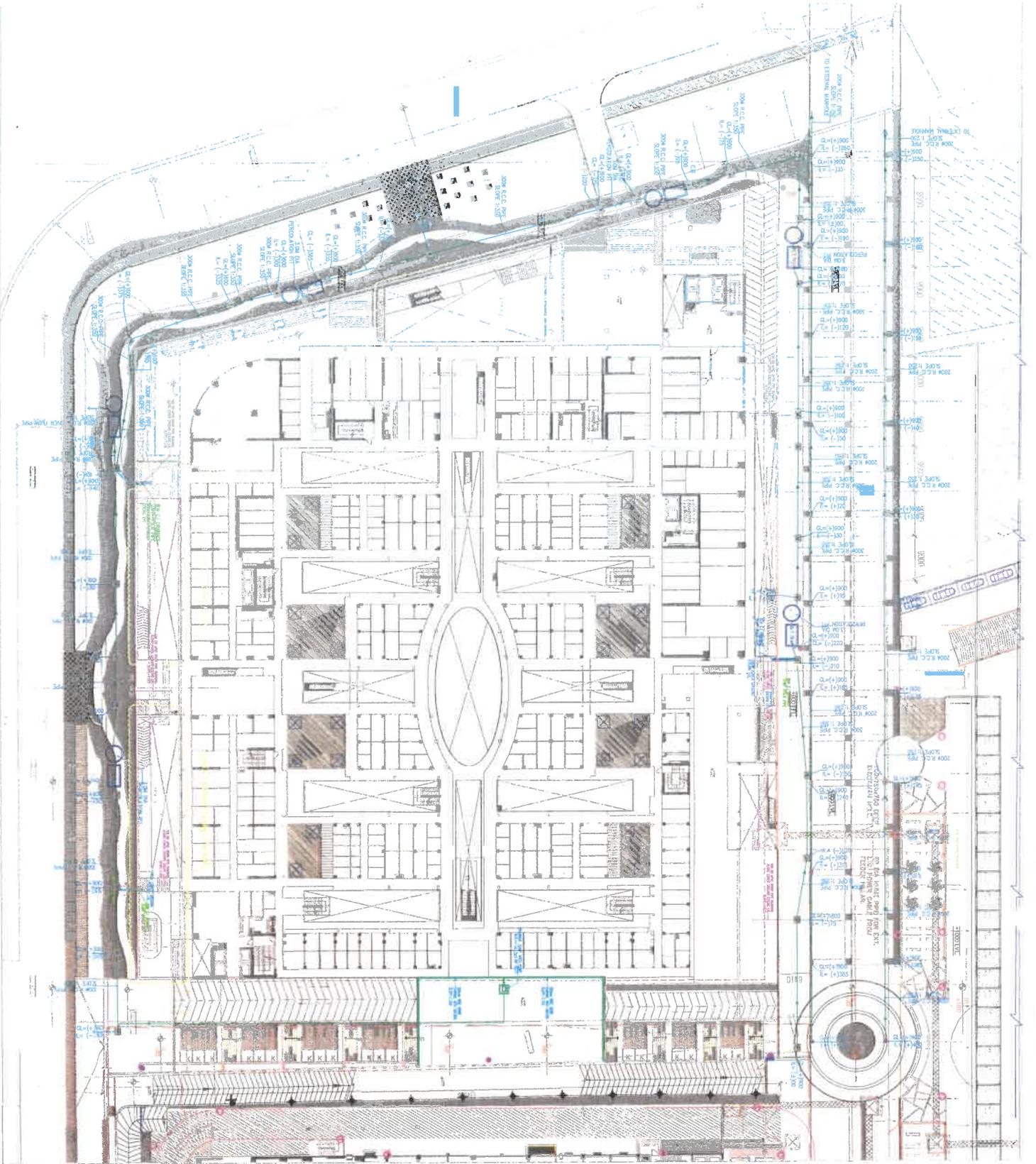
**Chk'd By :** Anand Hawala

**architects**

**GAURSONS INDIA LIMITED**  
GAUR BIZ PARK, PLOT NO-1, ABHAY KHAND-II, INDIRA PURAM, GZB.

**services consultant**

**Consummate Engineering Services (P) Ltd.**  
Noida Office : B-87, Sector-67, Noida - 201 301  
Tel : (91) 201 281 500 (24 Lines)  
Utt. Office : R-006, Rohina Palam, Gurgaon, Haryana  
e-mail : mail@cespln, website : www.cespln



LEGEND FOR PLUMBING

G.L. GROUND LEVEL

I.L. INVERT LEVEL

C.L. CONNECTION LEVEL

M.H. MANHOLE FOR DRAINAGE

DRAINAGE LINE

**Client:**  
GAURSONS HI TECH INFRASTRUCTURE (P) LIMITED  
GAUR BIZ PARK PLOT NO.-1, ABHAY KHAND-II,  
INDIRAPURAM, GHAZIABAD

**Project:**  
EXISTING COMMERCIAL  
"GAUR CITY CENTER" PLOT NO. C-1-A / GH-01,  
AT GAUR CITY, SEC.-04, GREATER NOIDA

**Title:**  
SITE PLAN GAUR-CENTER MALL

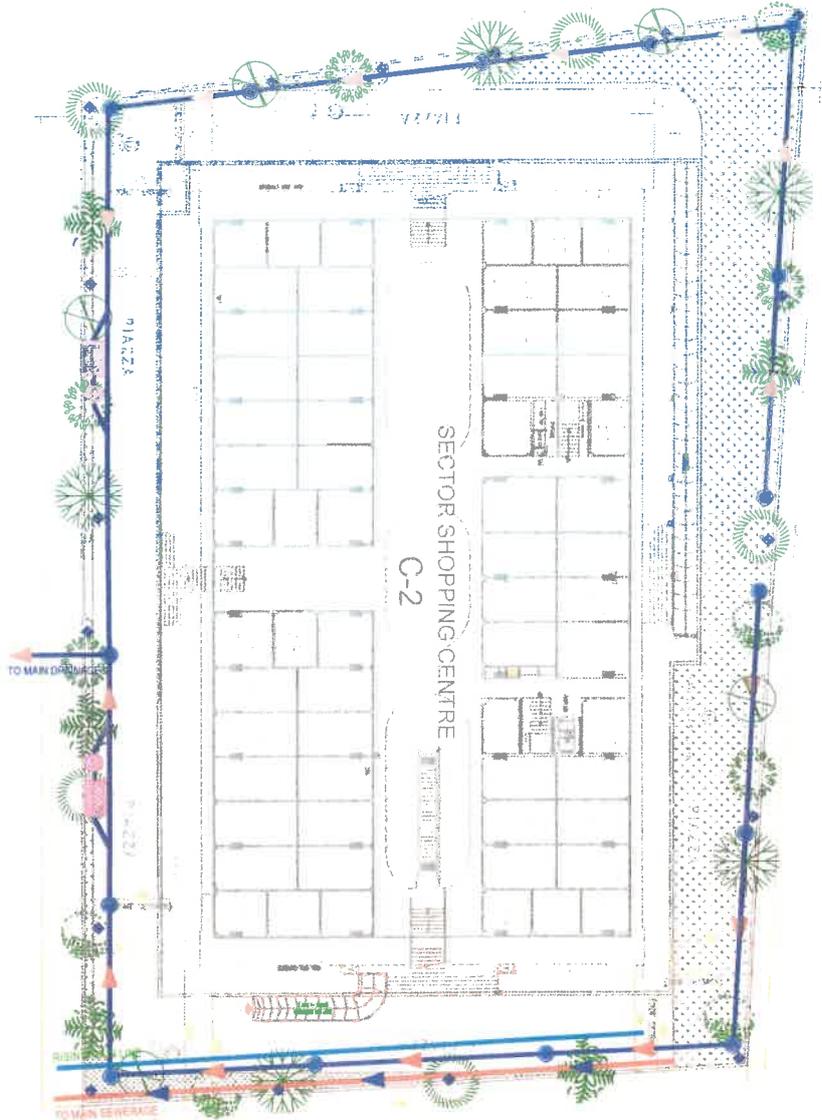
**Subtitle:** DRAINAGE & RAIN WATER  
HARVESTING SYSTEM

Drawing Released For:  
PART COMPLETION

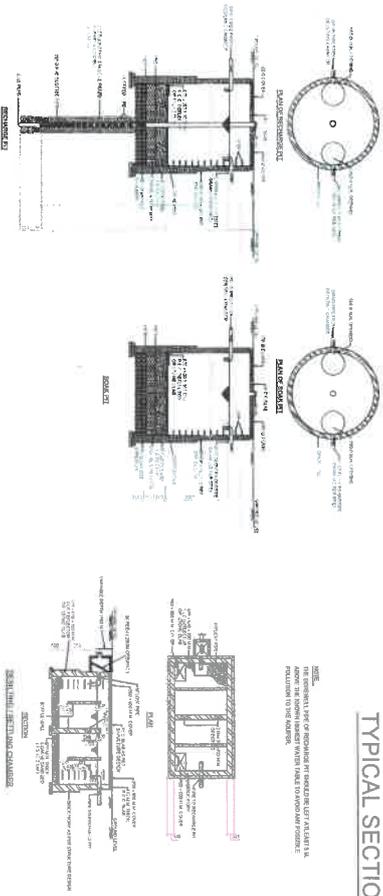
OWNER

ARCHITECT





TYPICAL SECTION



**ELECTRICAL LOAD DETAILS**

S.No	Description	per Unit/Level	Load/From (kW)	Load/Level/From (kW)	Total Load	Unit
A	Power Consumption for Lifts	685.0kW	300	685.0kW	685.0kW	kW
1	C-2				685.0kW	
B	Power Consumption for Service/Common Areas				461.0kW	
3	Elevator	9.0kW		27.0kW	27.0kW	kW
4	Common lifts	4.0kW		28.0kW	28.0kW	kW
5	General trade landscape lighting	4.0kW		5.0kW	5.0kW	kW
6	Misc.	5.0kW		5.0kW	5.0kW	kW
7	Primeval/Load	5.0kW		5.0kW	5.0kW	kW
8	been considered	30.0kW		10.0kW	10.0kW	kW
C	By taking Overall Diversity factor			626	469.0kW	kW
D	Total Electric Load (kW)			0.00	524.67 kVA	kVA
E	Total Recommended transformers (80% loading)				655.84 kVA	kVA
F	Recommended transformers of 500 kVA AND 250 kVA				1.00 BUSCH	

**RAIN WATER HARVESTING**

S.No	Description	Peak Rainfall in 15 Minute (R)	or R	0.025 WRF 15 mth	Total Catchment Area (A)	Average Runoff Co-efficient (C)	Combined capacity of one set of Deailling tank and Recharge pit Required = R*W*A*C	R*W*A*C	Length (m)	Width (m)	Depth (m)
1	Peak Rainfall	100mm/mth									
2	Peak Rainfall in 15 Minute (R)		25	0.025	1500	0.25	1875	1875	3.00	2.40	1.50
3	Total Catchment Area (A)				1500	0.25	1875	1875			
4	Average Runoff Co-efficient (C)					0.25	1875	1875			
5	Combined capacity of one set of Deailling tank and Recharge pit Required = R*W*A*C						1875	1875			
	Proposed Deailling Tank Effective Size								3.00	2.40	1.50
	Capacity of Proposed Deailling Tank								12.960		
	Proposed Recharge Pit Effective Size								0.90	0.72	0.45
	Capacity of Proposed Pit								0.648		
	Combined Capacity of Deailling Tank and Recharge Pit								13.608		
	No. of Deailling Tank and Recharge Pit Required								1.338		
									2		

- NOTES:**
1. THE USE OF LANDSCAPE SHALL BE AS SHOWN (LANDSCAPE) AT THE PROPOSED SCALE.
  2. LANDSCAPE SHALL BE PROVIDED IN SUFFICIENT QUANTITY AS SHOWN IN THE PLAN.
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  10. LANDSCAPE SHALL BE PROVIDED IN SUFFICIENT QUANTITY AS SHOWN IN THE PLAN.

**LEGEND**

S.No	SYMBOL	DESCRIPTION
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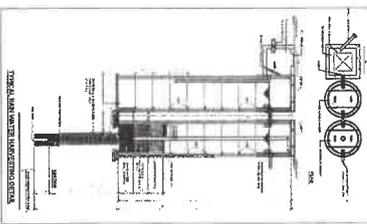
CLIENT :-  
 GARDSONS HITECH INFRASTRUCTURE (P) LTD  
 GARDSONS HITECH INFRASTRUCTURE (P) LTD  
 PROJECT :-  
 EXISTING COMMERCIAL BUILDING  
 SECTOR C-2, GARDSONS HITECH INFRASTRUCTURE (P) LTD  
 SCALE :-  
 OWNERS SIGN: \_\_\_\_\_ ARCHITECT SIGN: \_\_\_\_\_  
 DATE: \_\_\_\_\_



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- LEGEND FOR PAVING**
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**Client:** GAURSONS H TECH INFRASTRUCTURE (P) LIMITED  
GAUR CITY MALL, PLOT NO. C-1-B / (GH-01),  
INDRAPRAJAPUR, GHAZIABAD

**Title:** SITE PLAN GAUR-CITY MALL

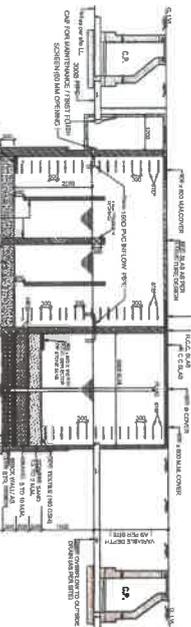
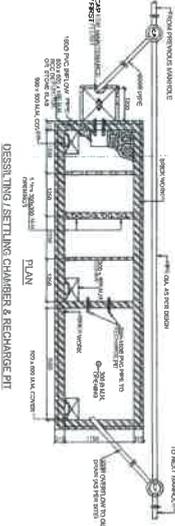
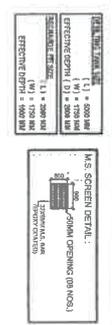
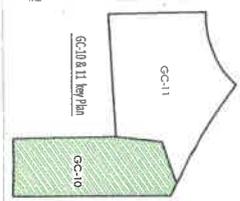
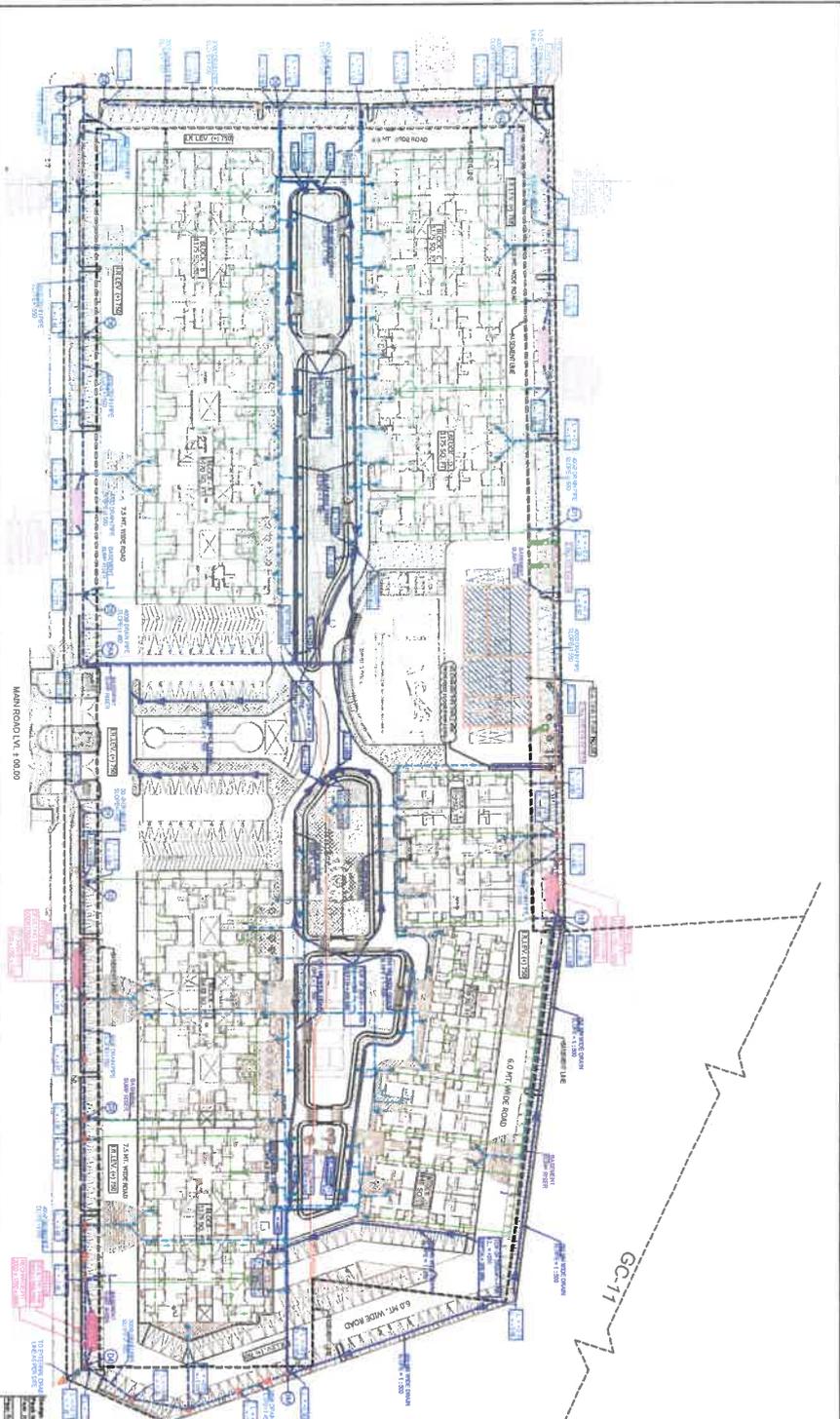
**Subtitle:** EXTERNAL DRAINAGE LAYOUT

**Draw.no.:** PCD-S-3

**Released For:** PART COMPLETION

**ARCHITECTURAL CONSULTANT**

**OWNER**



NOTE:  
 1) ALL BRICKWORK BATTLE WALL IN RWH SHALL BE STRICTLY AS PER STRUCTURE CONSULTANTS DESIGN & DETAIL.  
 2) THE BOREWELL PIPE OF RECHARGE PIT SHOULD BE WATER TIGHT & WATER TIGHTNESS SHOULD BE WATER TIGHT TO AVOID ANY POSSIBLE POLLUTION TO THE ADJACENT.

RWH # 01 VARIABLE DEPTH = 1600 MM  
 RWH # 02 VARIABLE DEPTH = 1800 MM  
 RWH # 03 VARIABLE DEPTH = 1900 MM  
 RWH # 04 VARIABLE DEPTH = 2000 MM  
 RWH # 05 VARIABLE DEPTH = 2100 MM  
 RWH # 06 VARIABLE DEPTH = 2200 MM  
 RWH # 07 VARIABLE DEPTH = 2300 MM  
 RWH # 08 VARIABLE DEPTH = 2400 MM  
 RWH # 09 VARIABLE DEPTH = 2500 MM

TOTAL NUMBER OF RWH = 09

RWH DETAIL

Catchment No.	Area (sqm)	Flow (lps)	Depth (mm)	Flow (lps)	Depth (mm)	Flow (lps)	Depth (mm)
D1	100	100	100	100	100	100	100
D2	200	200	200	200	200	200	200
D3	300	300	300	300	300	300	300
D4	400	400	400	400	400	400	400
D5	500	500	500	500	500	500	500
D6	600	600	600	600	600	600	600
D7	700	700	700	700	700	700	700
D8	800	800	800	800	800	800	800
D9	900	900	900	900	900	900	900
D10	1000	1000	1000	1000	1000	1000	1000
D11	1100	1100	1100	1100	1100	1100	1100
D12	1200	1200	1200	1200	1200	1200	1200
D13	1300	1300	1300	1300	1300	1300	1300
D14	1400	1400	1400	1400	1400	1400	1400
D15	1500	1500	1500	1500	1500	1500	1500
D16	1600	1600	1600	1600	1600	1600	1600
D17	1700	1700	1700	1700	1700	1700	1700
D18	1800	1800	1800	1800	1800	1800	1800
D19	1900	1900	1900	1900	1900	1900	1900
D20	2000	2000	2000	2000	2000	2000	2000

**LEGEND:**

- 1. CC-11: Catchment
- 2. CC-10: Catchment
- 3. CC-09: Catchment
- 4. CC-08: Catchment
- 5. CC-07: Catchment
- 6. CC-06: Catchment
- 7. CC-05: Catchment
- 8. CC-04: Catchment
- 9. CC-03: Catchment
- 10. CC-02: Catchment
- 11. CC-01: Catchment

**NOTES:**

1. THE RWH SHALL BE CONSTRUCTED AS PER THE DETAIL GIVEN IN THE DRAWING.
2. THE RWH SHALL BE CONSTRUCTED AS PER THE DETAIL GIVEN IN THE DRAWING.
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**EXTERNAL DRAINAGE SYSTEM**

Drainage Proposed For:  SUBMISSION  APPROVAL  ADVANCE COPY  CONSTRUCTION

Scale: GC-10 / RS-02

Drawn By: \_\_\_\_\_

Checked By: \_\_\_\_\_

Architect: **GAINSPONS PROMOTORS PVT. LTD.**  
 GAINSPONS PROMOTORS PVT. LTD.  
 GANER ROAD, PLOT NO. 18/18/1  
 GANER ROAD, PLOT NO. 18/18/1  
 GANER ROAD, PLOT NO. 18/18/1

**PROJECT:** GC-10  
 GANER CITY - 2, PLOT NO. 18/18/1, SECTOR - 18C,  
 GREATER NOKDA (U.P.)

**TITLE:** LAYOUT PLAN

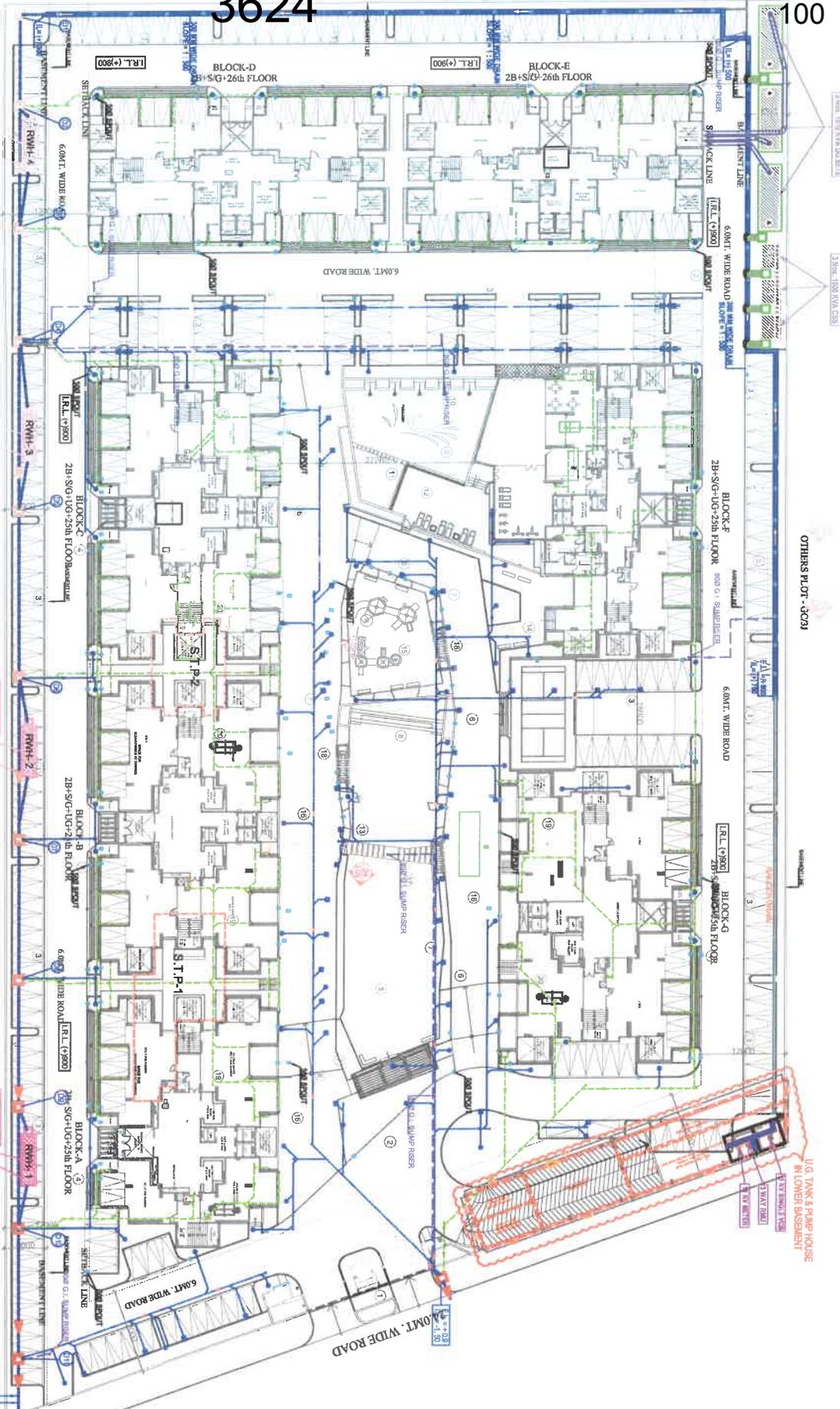
**Scale:** External Drainage System

**Drawn By:** \_\_\_\_\_

**Checked By:** \_\_\_\_\_

**Architect:** GAINSPONS PROMOTORS PVT. LTD.  
 GAINSPONS PROMOTORS PVT. LTD.  
 GANER ROAD, PLOT NO. 18/18/1  
 GANER ROAD, PLOT NO. 18/18/1  
 GANER ROAD, PLOT NO. 18/18/1





OTHERS PLOT

OTHERS PLOT - GC01

**EXISTING GROUP HOUSING PROJECT GC-12 & GC-14 AT PLOT NO. GH-93, SECTOR-16C, GREATER NOIDA**

**RAIN WATER HARVESTING DETAILS**

S. NO. Design of Proposed Draining Tank and Recharge Pit for at least 15 min. of Peak Intensity Rain Fall at the site:

1	Peak Rainfall	100 mm/Hr
2	Peak Rainfall in 15 Minutes (R)	25.00 mm/15 min
3	Total Catchment Area (A)	0.025 Mins
4	Average Runoff Coefficient (C)	0.8
5	Combined capacity of one set of Draining Tank and Recharge Pit Required = R*V*V*V	126.35

A. Proposed Draining Tank Effective size

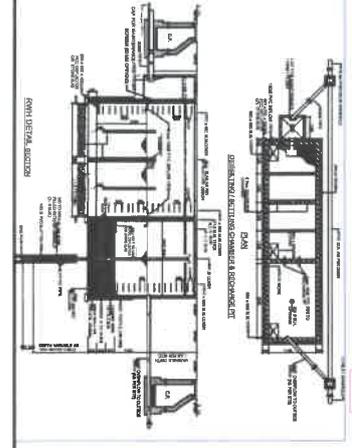
Capacity of Proposed Draining Tank	126.35	Length (m)	2.500	Width (m)	2.500	Depth (m)	0.750
Proposed Recharge Pit Effective Size	16.00	Length (m)	2.000	Width (m)	2.000	Depth (m)	3.000

B. Combined Capacity of Draining Tank and Recharge Pit (R\*V\*V\*V)

Capacity of Proposed Pit	16.00	Capacity of Proposed Tank	126.35
Combined Capacity of Draining Tank and Recharge Pit (R*V*V*V)	140.35		

No. of Draining Tank and Recharge Pit Required

Draining Tank	1	Recharge Pit	4
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**DETAILS OF DRAIN LINES**

Catch Pit No.	From	To	Length (m)	Dia. (mm)	Slope	C.P. Top Level		C.P. Bottom Level		Depth (m)
						Upper End	Lower End	Upper End	Lower End	
D1	D1	D2	18	400	0.90	0.00	0.90	0.90	-0.03	0.83
D2	D3	D4	18	400	0.90	-0.90	0.90	0.90	-0.83	1.83
D3	D4	D5	18	400	0.90	-0.83	0.90	0.90	-0.87	1.87
D4	D5	D6	24	400	0.90	-1.17	2.07	0.90	-1.21	2.11
D5	D6	D7	24	400	0.90	-1.21	2.11	0.90	-1.25	2.15
D6	D7	D8	24	400	0.90	-1.25	2.15	0.90	-1.29	2.19
D7	D8	D9	20	400	0.90	-1.29	2.19	0.90	-1.32	2.22
D8	D9	D10	18	400	0.90	-1.32	2.22	0.90	-1.35	2.25
D9	D10	D11	18	400	0.90	-1.35	2.25	0.90	-1.38	2.28
D10	D11	OUT	20	400	0.90	-1.38	2.28	0.90	-1.41	2.31
D11	OUT	5	400	900	0.90	-1.41	2.31	0.90	-1.42	2.32

**REVISION:**

No.	Description
1	CF
2	CF
3	CF
4	CF
5	CF
6	CF
7	CF
8	CF
9	CF
10	CF
11	CF

**NOTES:**

1. THE SET OF CONTRACT SHALL BE AS UNDER (REFER 0001)
2. THE DRAWING SHALL BE CONFORMANT WITH THE FOLLOWING
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**PROJECT:** GC-12 & GC-14 AT PLOT NO. GH-93, SECTOR-16C, GREATER NOIDA

**ARCHITECTS:** CESPIL

**SUBJECT:** RAIN WATER HARVESTING SYSTEM

**DATE:** 15/08/2024

**SCALE:** AS SHOWN

**PROJECT NO.:** GC-12 & GC-14 AT PLOT NO. GH-93, SECTOR-16C, GREATER NOIDA

**REVISION:**

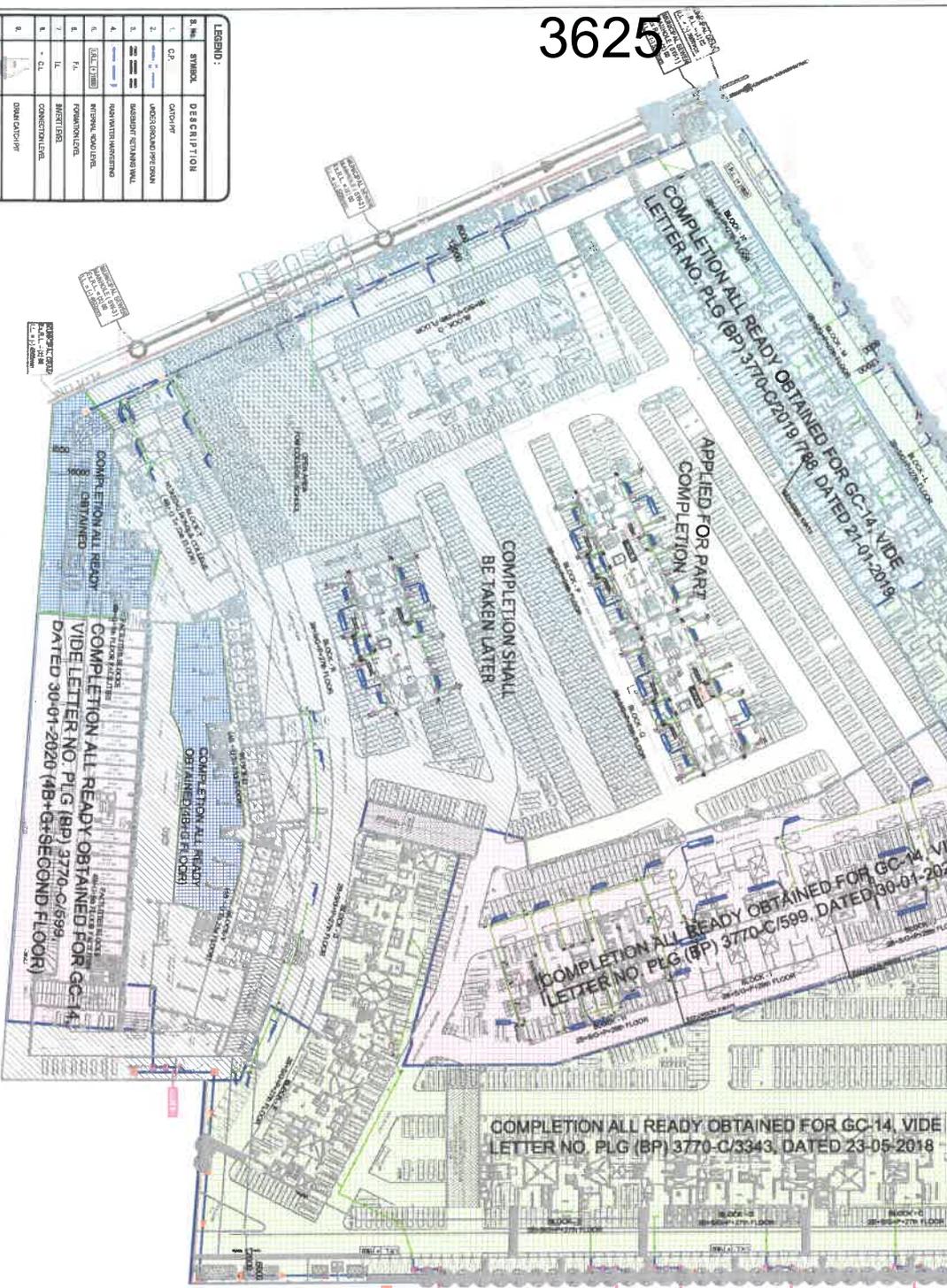
Rev. No.	Date	Revision

**DETAILS OF DRAIN LINES**

Chain No.	Length	Dr. Slope	C.I. Top Level	Lower Level	Dr. Slope	C.I. Top Level	Lower Level
01	0.00	0.00	1.80	1.80	0.00	1.80	1.80
02	0.00	0.00	1.80	1.80	0.00	1.80	1.80
03	0.00	0.00	1.80	1.80	0.00	1.80	1.80
04	0.00	0.00	1.80	1.80	0.00	1.80	1.80
05	0.00	0.00	1.80	1.80	0.00	1.80	1.80
06	0.00	0.00	1.80	1.80	0.00	1.80	1.80
07	0.00	0.00	1.80	1.80	0.00	1.80	1.80
08	0.00	0.00	1.80	1.80	0.00	1.80	1.80
09	0.00	0.00	1.80	1.80	0.00	1.80	1.80
10	0.00	0.00	1.80	1.80	0.00	1.80	1.80
11	0.00	0.00	1.80	1.80	0.00	1.80	1.80
12	0.00	0.00	1.80	1.80	0.00	1.80	1.80
13	0.00	0.00	1.80	1.80	0.00	1.80	1.80
14	0.00	0.00	1.80	1.80	0.00	1.80	1.80
15	0.00	0.00	1.80	1.80	0.00	1.80	1.80
16	0.00	0.00	1.80	1.80	0.00	1.80	1.80
17	0.00	0.00	1.80	1.80	0.00	1.80	1.80
18	0.00	0.00	1.80	1.80	0.00	1.80	1.80
19	0.00	0.00	1.80	1.80	0.00	1.80	1.80
20	0.00	0.00	1.80	1.80	0.00	1.80	1.80
21	0.00	0.00	1.80	1.80	0.00	1.80	1.80

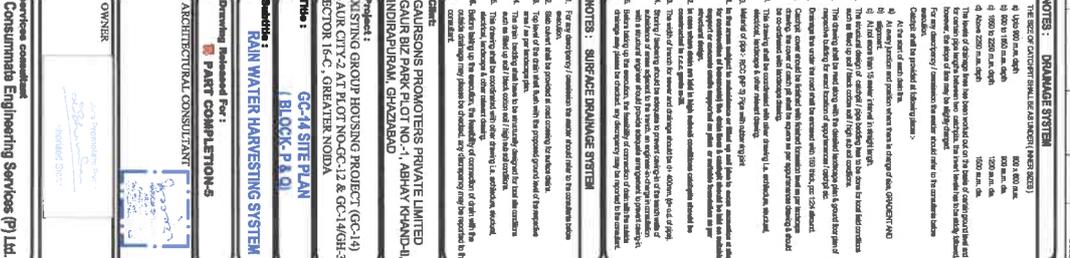
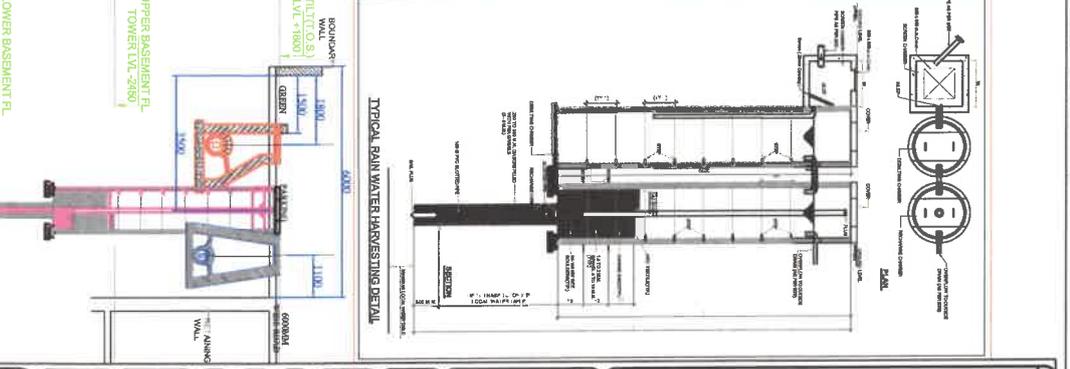
**LEGEND**

[Green Box]	PART COMPLETION, GC-14
[Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Red Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Green Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Green Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Green Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED



**LEGEND**

[Green Box]	PART COMPLETION, GC-14
[Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Red Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Green Box]	GC-14 ALREADY COMPLETED - OBTAINED
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[Light Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
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[Light Light Green Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
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[Light Light Light Blue Box]	GC-14 ALREADY COMPLETED - OBTAINED
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[Light Light Light Yellow Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Purple Box]	GC-14 ALREADY COMPLETED - OBTAINED
[Light Light Light Pink Box]	GC-14 ALREADY COMPLETED - OBTAINED



**RAIN WATER HARVESTING SYSTEM**

No.	Description	Material	Qty	Unit	Value (Rs.)
1	Peak Rainfall		25.00	mm	
2	Peak Rainfall in 15 Minutes		0.02	mm	
3	Peak Rainfall in 15 Minutes		0.02	mm	
4	Peak Rainfall in 15 Minutes		0.02	mm	
5	Peak Rainfall in 15 Minutes		0.02	mm	
6	Peak Rainfall in 15 Minutes		0.02	mm	
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**NOTES:**

1. All work to be done in accordance with the specifications of IS: 8000-2007.
2. All work to be done in accordance with the specifications of IS: 8000-2007.
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27. All work to be done in accordance with the specifications of IS: 8000-2007.
28. All work to be done in accordance with the specifications of IS: 8000-2007.
29. All work to be done in accordance with the specifications of IS: 8000-2007.
30. All work to be done in accordance with the specifications of IS: 8000-2007.

**LEGEND:**

[Symbol]	SYMBOL	DESCRIPTION
[Symbol]	C.I.	CATCHER
[Symbol]	[Symbol]	APPROXIMATE DISTANCE
[Symbol]	[Symbol]	ROBERTS TECHNICAL
[Symbol]	[Symbol]	RAIN WATER HARVESTING
[Symbol]	[Symbol]	MINIMAL VENTILATION
[Symbol]	[Symbol]	ROOFING
[Symbol]	[Symbol]	INSULATION
[Symbol]	[Symbol]	CONCRETE LEVEL
[Symbol]	[Symbol]	DRAIN COVER
[Symbol]	[Symbol]	CONCRETE

**OWNERS:**

**GAURSON'S PROMOTERS PRIVATE LIMITED**  
GAUR BIZ PARK PLOT NO. 1, ABHAY KHANDEL, INDORPURA, GURGAON

**EXISTING GROUP HOUSING PROJECT (GC-14) PLOT NO. GC-12 & GC-14H-3, FACTOR I-C, GREATER Noida**

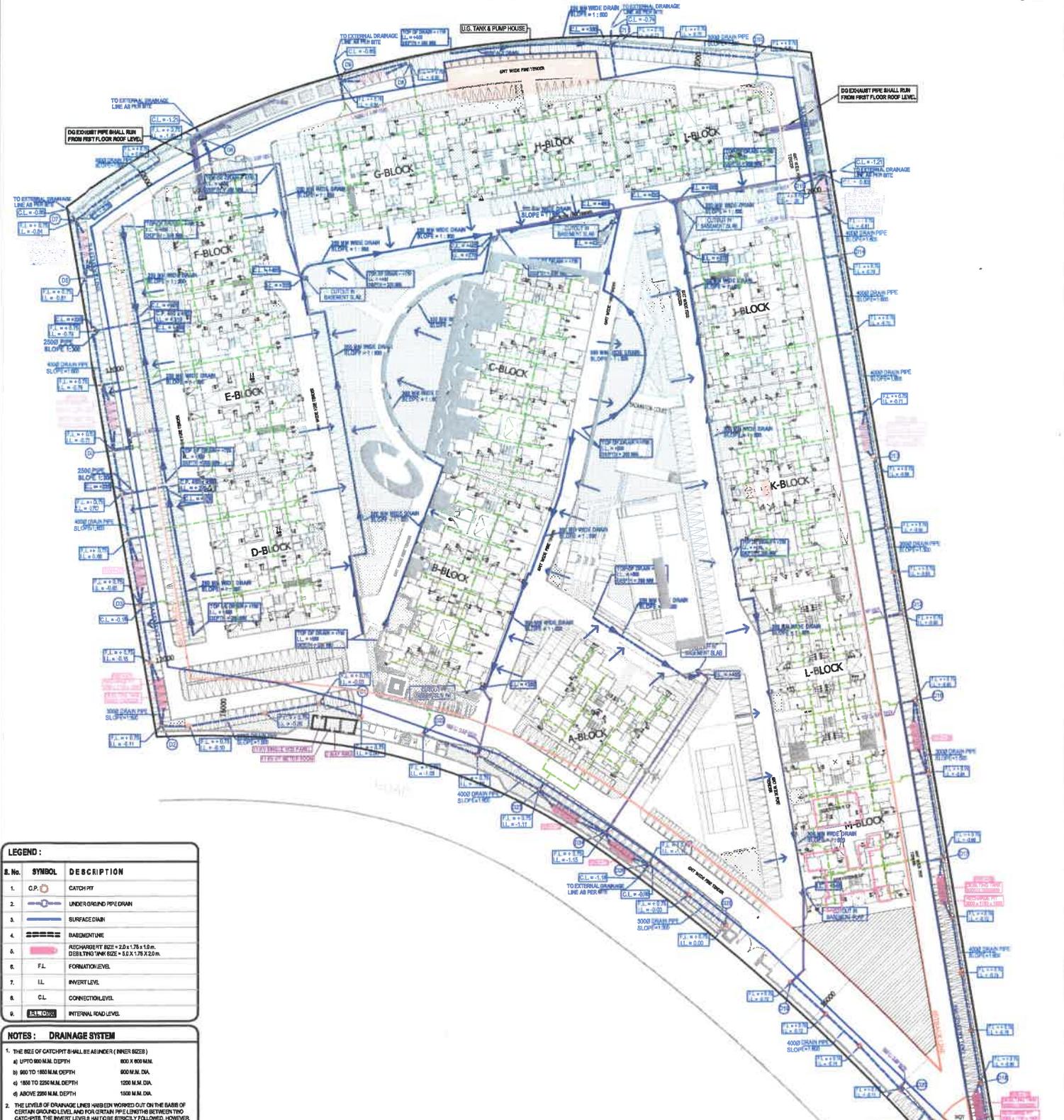
**GC-14 SITE PLAN (BLOCK-P&O)**

**RAIN WATER HARVESTING SYSTEM**

**Part Completion-3**

**ARCHITECTURAL CONSULTANT:**

**Consulista Engineering Services (P) Ltd**  
C-25, Sector-14, Gurgaon, Haryana



**LEGEND :**

S. No.	SYMBOL	DESCRIPTION
1.	C.P.	CATCH PIT
2.	Circle with 'U'	UNDERGROUND PIPE CHAMBER
3.	Blue line	SURFACE DRAIN
4.	Blue line with 'B'	BASIN/VENT LINE
5.	Red line	RECHARGE PIT SIZE = 2.0 x 1.75 x 1.0 m. DESILTING TANK SIZE = 5.0 x 1.75 x 2.0 m.
6.	FL	FORMATION LEVEL
7.	IL	INVERT LEVEL
8.	CL	CONNECTION LEVEL
9.	BLM/DO	INTERNAL ROAD LEVEL

- NOTES : DRAINAGE SYSTEM**
- THE SIZE OF CATCHPIT SHALL BE AS UNDER (MINER SIZES)
    - 800 X 600 MM. DEPTH
    - 800 TO 1800 MM DEPTH
    - 1800 TO 2250 MM DEPTH
    - ABOVE 2250 MM DEPTH
  - THE LEVELS OF DRAINAGE LINES HAS BEEN WORKED OUT ON THE BASIS OF CERTAIN GROUND LEVEL AND FOR CERTAIN PIPE LENGTHS BETWEEN TWO CATCHPITS THE INVERT LEVELS HAS TO BE STRICTLY FOLLOWED. HOWEVER, THE SLOPE OF LINE MAY BE SLIGHTLY CHANGED.
  - FOR ANY DISCREPANCY / CONFLICTS THE MATTER SHOULD REFER TO THE CONSULTANT BEFORE PROCEEDING.
  - CATCHPIT SHALL BE PROVIDED AT FOLLOWING PLACES:
    - AT THE START OF EACH DRAIN LINE.
    - AT EVERY JUNCTION AND PORTION WHERE THERE IS CHANGE OF SIZE, GRADIENT AND ALIGNMENT.
    - AT NOT MORE THAN 18 METER INTERVAL IN STRAIGHT LENGTH.
  - WHERE THE DIAMETER OF PIPE IS INCREASED THE CROWN OF THE PIPE SHALL BE FIXED AT THE SAME LEVEL AND NECESSARY SLOPE SHALL BE GIVEN IN THE DESIGN OF THE CATCHPIT CHAMBER.
  - THE STRUCTURAL DESIGN OF CATCHPIT / PIPE BEDDING HAS TO BE DONE FOR LOCAL FIELD CONDITIONS SUCH AS FILLED UP SOIL / BLACK COTTON SOIL / HIGH SUB SOIL CONDITIONS.
  - THIS DRAWING SHALL BE READ ALONG WITH THE GROUND FLOOR PLAN OF RESPECTIVE BUILDING FOR EXACT LOCATIONS OF APPOINTMENTS / MAN HOLES ETC.
  - DRAINAGE LINE UNDER THE ROAD SHALL BE ENCASED WITH 100 TH. PCC 124 ALL AROUND.
  - CATCHPIT COVER SHOULD BE FINISHED WITH FINISHED FORMATION LEVEL AS PER LANDSCAPE DRAWING.
  - THIS DRAWING SHALL BE COORDINATED WITH OTHER DRAWINGS I.E. ARCHITECTURE, STRUCTURAL, ELECTRICAL, LANDSCAPE & OTHER RELEVANT DRAWINGS.
  - MATERIAL OF PIPE :- RCC (RP 3) PIPE
  - IN THE AREAS SUBJECT TO SUBSIDENCE OR FILLED UP SOIL DUE TO EXCESS EXCAVATION AT SITE FOR CONSTRUCTION OF BASEMENTS THE DRAIN LINES & CATCHPIT SHALL BE LAID ON SUITABLE SUPPORT OR CONCRETE GRADE SUPPORTED ON PILES OR SUITABLE FOUNDATION AS PER STRUCTURAL DESIGN.
  - IN CASE WHERE DRAINAGE ARE LAID IN HIGH SUBSOIL CONDITIONS MANHOLES SHOULD BE CONSTRUCTED IN R.C.C. GRADE AS IS.
  - THE WIDTH OF TRENCH FOR DRAINAGE SHOULD BE 400MM (O.D. OF PIPE).
  - SHORING / TIMBERING SHOULD BE ASSURE TO PREVENT CAVING-IN OF THE TRENCH WALLS OF SUBSIDENCE OF AREAS ADJACENT TO THE TRENCH IN ENGINEER ADVISOR IN CONSULTATION WITH A STRUCTURAL ENGINEER SHOULD PROVIDE ADEQUATE ARRANGEMENT TO PREVENT CAVING-IN.

**DETAILS OF DRAIN LINES**

Catch Pit No.	Length	Dia.	Slope	C.P. Top Level		Invert Level		Depth		
				Upper End	Lower End	Upper End	Lower End	(mm)	(mm)	
D1	D2	87	300	600	0.75	0.00	0.75	0.75	-0.11	0.86
D2	D3	35	300	600	0.75	-0.11	0.86	0.75	-0.18	0.93
D3	D4	44	400	800	0.75	-0.95	1.40	0.75	-0.73	1.40
D4	D5	60	400	800	0.75	-0.73	1.40	0.75	-0.81	1.52
D5	D7	16	400	800	0.75	-0.81	1.52	0.75	-0.94	1.59
D7	OUT	6	400	800	0.75	-0.84	1.59	0.75	-0.85	1.60
D6	OUT	6	300	600	0.75	-1.20	1.95	0.75	-1.21	1.98
D8	D9	20	300	600	0.75	-0.80	1.35	0.75	-0.84	1.50
D9	OUT	6	300	600	0.75	-0.84	1.50	0.75	-0.85	1.49
D10	D11	40	300	600	0.75	-0.86	1.40	0.75	-0.73	1.48
D11	OUT	6	300	600	0.75	-0.73	1.48	0.75	-0.74	1.49
D12	D13	48	300	600	0.75	-0.80	1.35	0.75	-0.90	1.44
D13	D14	88	400	800	0.75	-0.89	1.44	0.75	-0.79	1.54
D14	D15	24	400	800	0.75	-0.79	1.54	0.75	-0.83	1.59
D15	OUT	6	400	800	0.75	-1.20	1.95	0.75	-1.21	1.98
D16	D17	45	300	600	0.75	-0.80	1.35	0.75	-0.80	1.44
D17	D18	84	400	800	0.75	-0.89	1.44	0.75	-0.80	1.55
D18	D21	26	400	800	0.75	-0.80	1.55	0.75	-0.84	1.69
D19	D20	45	400	800	0.75	-0.70	1.45	0.75	-0.77	1.53
D20	D21	36	400	800	0.75	-0.77	1.52	0.75	-0.83	1.58
D21	OUT	6	400	800	0.75	-0.84	1.50	0.75	-0.85	1.60
D22	D23	36	400	800	0.75	-1.05	1.80	0.75	-1.11	1.86
D23	D24	22	400	800	0.75	-1.11	1.86	0.75	-1.15	1.90
D24	D26	15	400	800	0.75	-1.15	1.90	0.75	-1.17	1.92
D25	D26	09	300	600	0.75	0.00	0.75	0.75	-0.08	0.81
D26	OUT	6	400	800	0.75	-1.17	1.92	0.75	-1.18	1.93

**RAIN WATER HARVESTING DETAILS**

S. NO. Design of Proposed Desilting Tanks and Recharge Pits for at least 15 min. of Peak Intensity Rain Fall at the site-

1	Peak Rainfall	100 mm/hr.	
2	Peak Rainfall in 15 Minutes (R)	25 mm / 15 min	
	R	0.025 M / 15 min	
3	Total Catchment Area (A)	A 13880.25 S <sup>m</sup>	
4	Average Runoff Co-efficient (C)	C 0.8	
5	Combined capacity of one set of Desilting Tank and Recharge Pit Required = R*A*C	277.605	
	Length (M)	Width (M)	Depth (M)
	5.00	1.75	2.00
	Capacity of Proposed Desilting Tank	a	17.500
	Length (M)	Width (M)	Depth (M)
	2.00	1.75	1.00
	Capacity of Proposed Pit	b	3.50
	Combined Capacity of Desilting Tank and Recharge Pit	a+b	21.00
	No. of Desilting Tank and Recharge Pit Required (R*A*C)/(a+b)		13.22
	Bay		13

**Project :**  
**GC - 16**  
 PROPOSED GROUP HOUSING PROJECT, GC-16  
 GAUR CITY-2 AT PLOT NO GH-3, SECTOR 16-C  
 GREATER NOIDA

**Title :**  
**LAYOUT PLAN**

**Sub-title :**  
**EXTERNAL R.W.H SYSTEM**

**Drawing Released For :**  
 COMPLETION

**Date :**

**Scale :**

**Client :**  
**GAURSON PROMOTERS PRV.LTD.**  
 GAUR BIZ PARK, PLOT NO.-1 ABHAY KHAND-1  
 INDRAPURAM, GHAZIABAD - 201010

**Architects :**

**Services Consultant :**  
**Consumate Engineering Services (P) Ltd.**  
 Head Office : B - 67, Sector - 62, Noida - 201 301  
 Tel : (91) 20 2803000 ( 24 Lines )  
 Fax Office : 011 26030000, Gurgaon Regd., Ludhiana  
 Tel : (91) 222 641666  
 e mail : mail@cesoi.in, website : www.cesoi.in

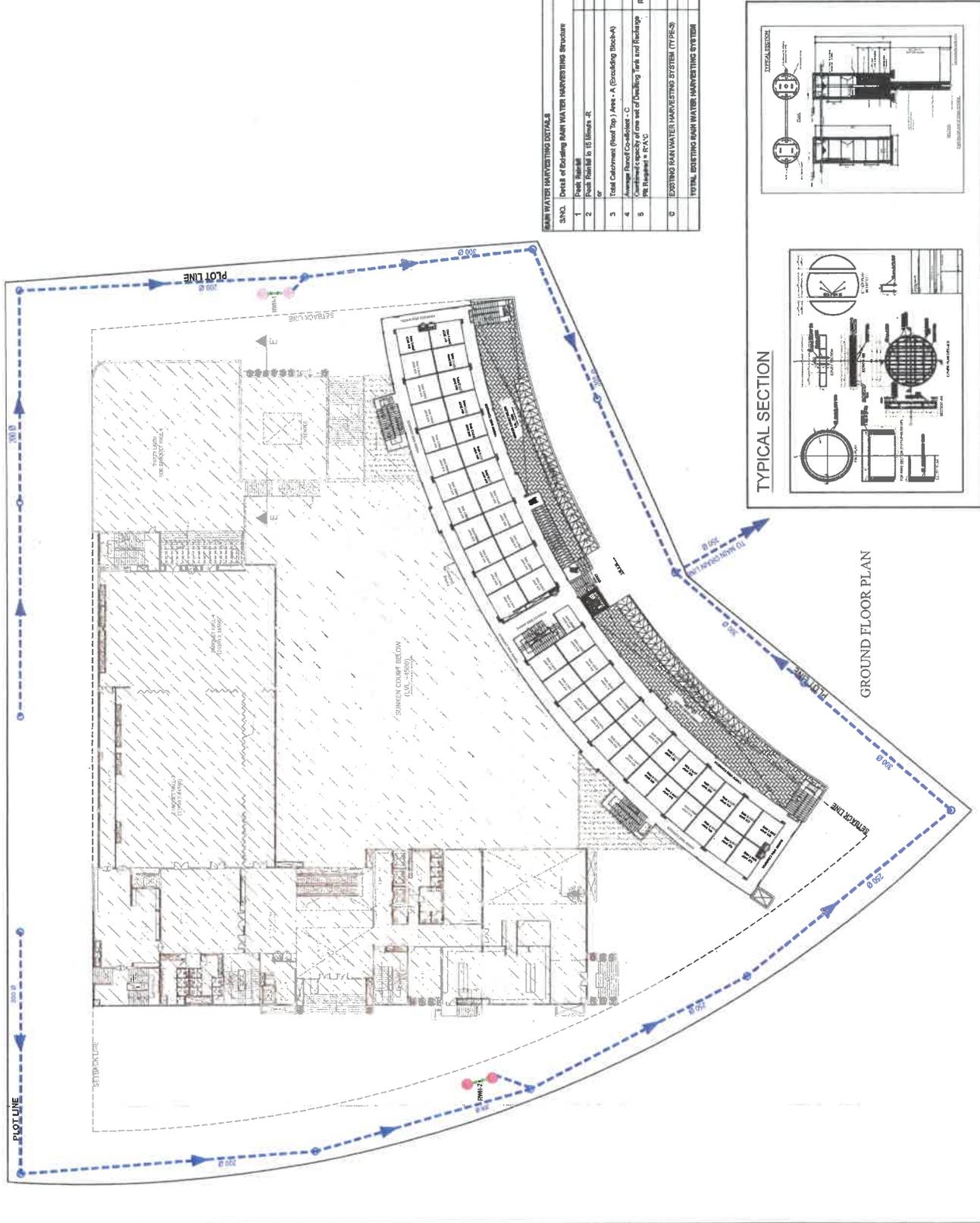


LEGEND	
S. No.	SYMBOL DESCRIPTION
1	CONCRETE
2	UPPER PORTLAND CEMENT
3	PORTLAND CEMENT

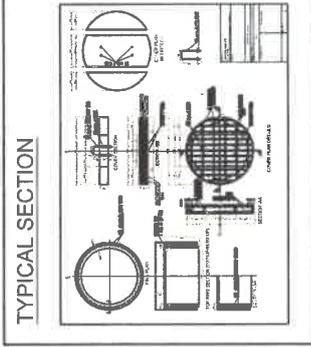
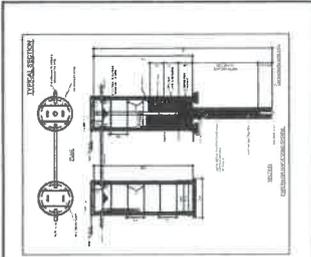
**NOTES:-**

- THE USE OF MANHOLE SHALL BE AS UNDER (METERS DEPTH)
  - a) UP TO 1000 MM DEPTH 1000 MM DIA.
  - b) 1000 TO 1200 MM DEPTH 1200 MM DIA.
  - c) 1200 TO 1500 MM DEPTH 1500 MM DIA.
  - d) ABOVE 1500 MM DEPTH 1800 MM DIA.
- M.S. RINGS SHALL BE PROVIDED IN EACH MANHOLE, WHICH IS DEEPER THAN 1000 MM.
- CONCRETE MANHOLES AND MANHOLE WATER SHALL REFER TO THE CONCRETE MANHOLE.
- MANHOLE SHALL BE PROVIDED AT FOLLOWING PLACES:-
  - a) AT THE START OF EACH SERVICE LINE.
  - b) AT EVERY JUNCTION AND POSITION WHERE THERE IS CHANGE OF SIZE, CROSS SECTION AND POSITION.
  - c) AT EVERY POINT WHERE IS METRIC INTERNAL IS THROUGH (1) DITCH.
- SERVICE LINE UNDER THE ROAD SHALL BE ENCASED WITH 100 TH. (PC) 12.4 MARKED COVER SHALL BE PROVIDED WITH FINISHED FORMATION LEVEL AS PER LANDSCAPE DRAWING.
- THE DRAWING SHALL BE COORDINATED WITH OTHER DRAWINGS I.e. STRUCTURAL, ELECTRICAL, LANDSCAPE & OTHER RELEVANT DRAWING.
- MATERIAL OF PIPE:- RCP/PP 20/19E



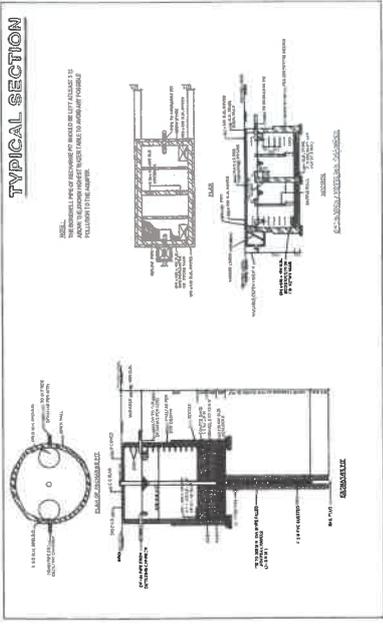
**RAIN WATER HARVESTING DETAILS**

S.No.	Particulars	Quantity
1	Peak Rainfall	100.00mmph
2	Peak Rainfall in 10 Min. or less	100.00mmph
3	Total Catchment (Roof top) Area - A (Excluding Block-b)	100.00
4	Average Rainfall Co-efficient - C	0.8
5	Run off (m <sup>3</sup> ) = (A x C) x 24	1920.00
6	Run off (m <sup>3</sup> ) = (A x C) x 24	1920.00
7	Existing Rain Water Harvesting System (Type-3)	1
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99	Existing Rain Water Harvesting System (Type-3)	1
100	Existing Rain Water Harvesting System (Type-3)	1



GAURSONS PROMOTERS PRIVATE LIMITED  
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SD-02



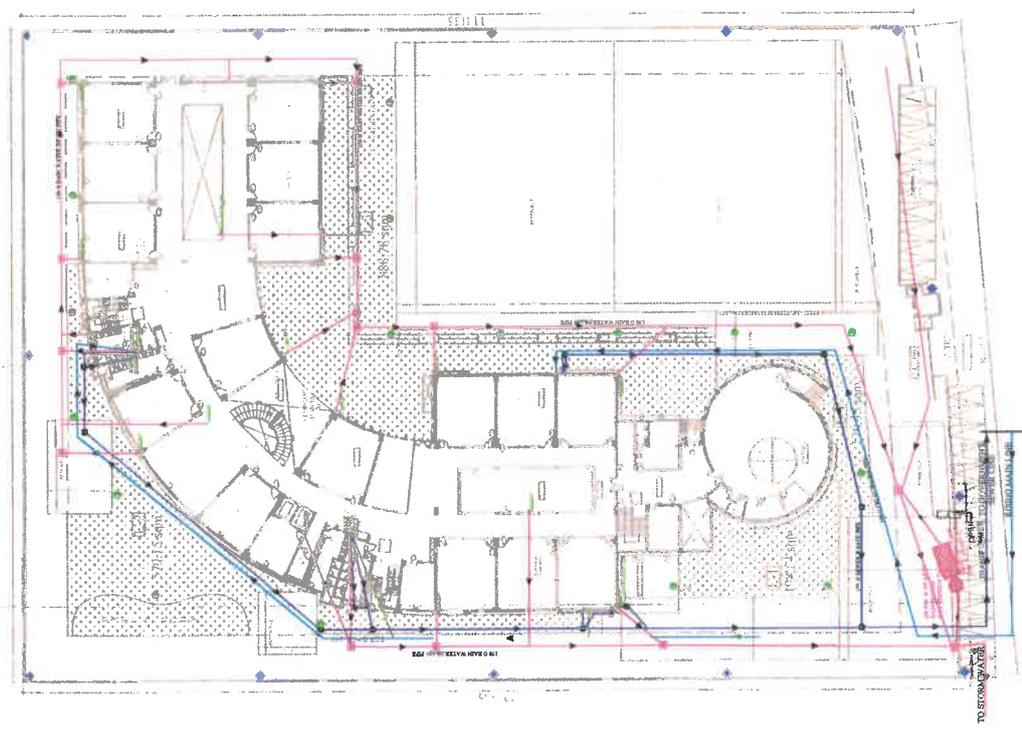
- NOTES**
- THE SIZE OF MANHOLE SHALL BE AS PER (INDICES)
  - 400 MM DIA. (1000 MM DIA.)
  - 1000 MM DIA. (1500 MM DIA.)
  - 1500 MM DIA. (2000 MM DIA.)
  - 2000 MM DIA. (2500 MM DIA.)
  - 2500 MM DIA. (3000 MM DIA.)
  - 3000 MM DIA. (3500 MM DIA.)
  - 3500 MM DIA. (4000 MM DIA.)
  - 4000 MM DIA. (4500 MM DIA.)
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  - 5000 MM DIA. (5500 MM DIA.)
  - 5500 MM DIA. (6000 MM DIA.)
  - 6000 MM DIA. (6500 MM DIA.)
  - 6500 MM DIA. (7000 MM DIA.)
  - 7000 MM DIA. (7500 MM DIA.)
  - 7500 MM DIA. (8000 MM DIA.)
  - 8000 MM DIA. (8500 MM DIA.)
  - 8500 MM DIA. (9000 MM DIA.)
  - 9000 MM DIA. (9500 MM DIA.)
  - 9500 MM DIA. (10000 MM DIA.)

**LEGEND**

S. No.	SYMBOL	DESCRIPTION
1	[Symbol]	MANHOLE
2	[Symbol]	OVERFLOW
3	[Symbol]	CATCHER
4	[Symbol]	UNDERGROUND
5	[Symbol]	RECHARGE
6	[Symbol]	DESIGNING
7	[Symbol]	PREPARATION
8	[Symbol]	CONSTRUCTION
9	[Symbol]	OPERATION
10	[Symbol]	MAINTENANCE

**RAIN WATER HARVESTING Details for Proposed School Block-1, GAUR CITY-2,**  
at plot no. GH-3, SECTOR 16-C, Greater Noida

S. NO.	Design of Proposed Desalting Tank and Recharge Pit for at least 15 min. of Peak Intensity Rain Fall at the site.	100 mm/Hr.	25 mm/15 min	0.025 MP/15 min	A	1334.24 Sqm	C	0.8	RVC	26.685	Length (L)	Width (W)	Depth (D)
1	Peak Rainfall										7.640	3.90	2.640
2	Peak Rainfall in 15 Minutes (R)										52.500		
3	Total Catchment Area (A)										5.600		3.90
4	Average Runoff Co-efficient (C)										4.714		
5	Combined capacity of one set of Desalting Tank and Recharge Pit required = RVC										57.214		
	Proposed Desalting Tank Effective Size												
	Capacity of Proposed Desalting Tank												
	Proposed Recharge Pit Effective Size												
	Capacity of Proposed Pit												
	Combined Capacity of Desalting Tank and Recharge Pit												
	No. of Desalting Tank and Recharge Pit Required												
	Swy Provided												



**CLIENT:**  
GAURSONS PROMOTERS PRIVATE LIMITED  
Gaur Biz Park No.-1, Abhay Khand-II,  
Indirapuram, Ghazalabad

**PROJECT:**  
EXISTING GAURSONS INTERNATIONAL SCHOOL-1,  
GAUR CITY-2, AT PLOT NO GH-3, SECTOR 16-C,  
GREATER NOIDA

**PART COMPLETION**

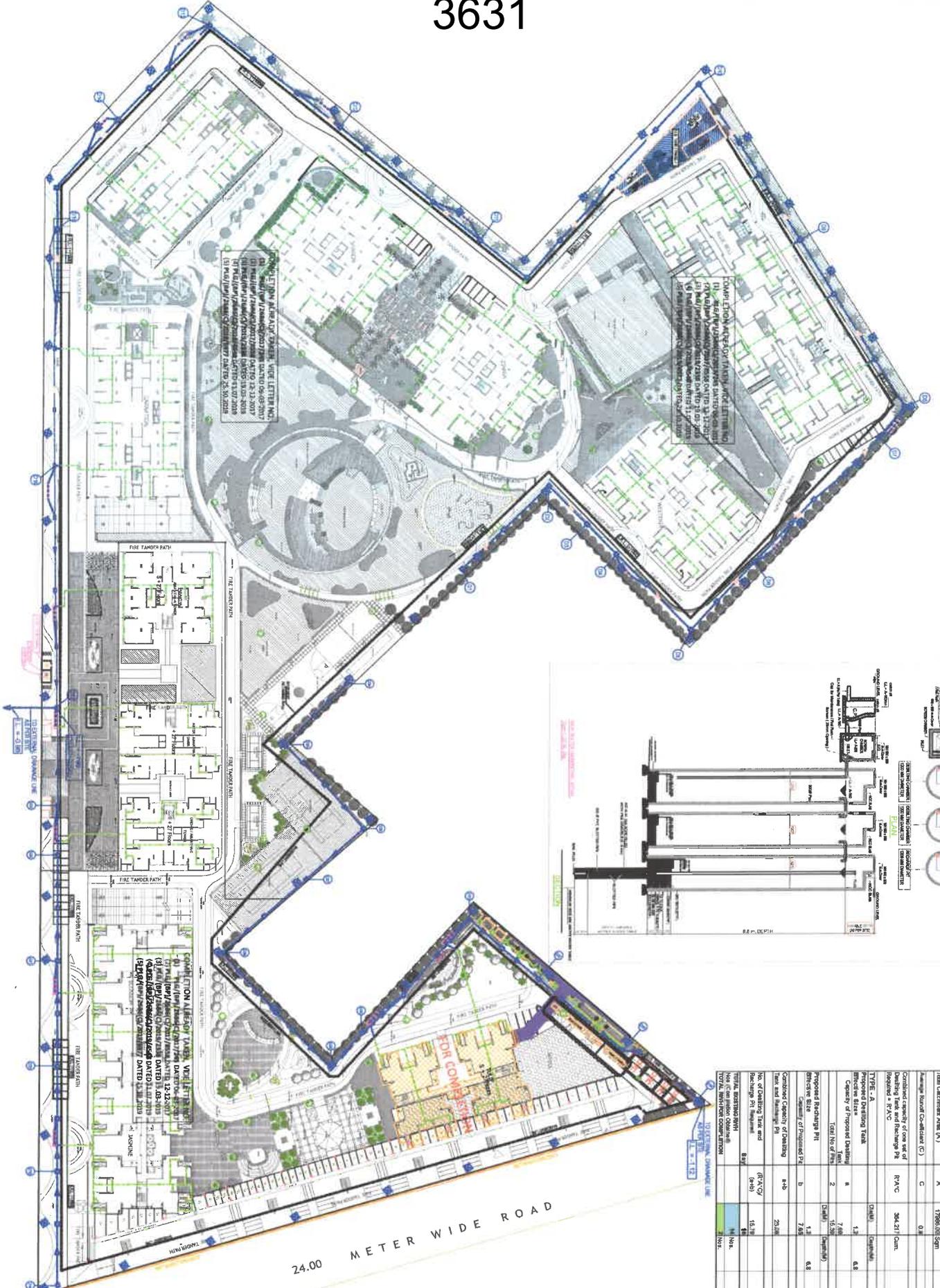
**TITLE:**  
RAIN WATER HARVESTING LAYOUT

**SCALE:**  
AS SHOWN

**ARCHITECT:**  
OWMERS SOA

**DATE NO.:**  
PCD-03

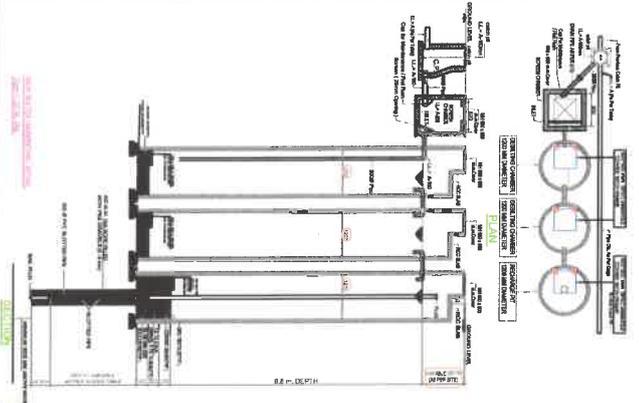




**COMMON ELECTRICAL PANELS AND LITING**  
 1) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 2) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 3) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 4) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.

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 4) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.

**COMPLETION ALLEGOR (VANDER WEGE) LTD**  
 1) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 2) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 3) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.  
 4) All electrical panels and lighting are to be installed in accordance with the approved drawings and specifications.



Item No.	Description	Quantity	Unit	Remarks
1	Proposed Building Tank	1	nos	
2	Proposed Building Tank Capacity	1	nos	
3	Proposed Building Tank Capacity	1	nos	
4	Proposed Building Tank Capacity	1	nos	
5	Proposed Building Tank Capacity	1	nos	
6	Proposed Building Tank Capacity	1	nos	
7	Proposed Building Tank Capacity	1	nos	
8	Proposed Building Tank Capacity	1	nos	
9	Proposed Building Tank Capacity	1	nos	
10	Proposed Building Tank Capacity	1	nos	
11	Proposed Building Tank Capacity	1	nos	
12	Proposed Building Tank Capacity	1	nos	
13	Proposed Building Tank Capacity	1	nos	
14	Proposed Building Tank Capacity	1	nos	
15	Proposed Building Tank Capacity	1	nos	
16	Proposed Building Tank Capacity	1	nos	
17	Proposed Building Tank Capacity	1	nos	
18	Proposed Building Tank Capacity	1	nos	
19	Proposed Building Tank Capacity	1	nos	
20	Proposed Building Tank Capacity	1	nos	

**LEGEND :**

S.No.	SYMBOL	DESCRIPTION
1	[Symbol]	CONCRETE ALUMINUM THERM
2	[Symbol]	FOR CONCRETE
3	[Symbol]	
4	[Symbol]	

**NOTES :**

1. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.
2. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.
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20. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.

**LEGEND :**

S.No.	SYMBOL	DESCRIPTION
1	[Symbol]	CONCRETE ALUMINUM THERM
2	[Symbol]	FOR CONCRETE
3	[Symbol]	
4	[Symbol]	

**NOTES :**

1. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.
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19. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.
20. THE SIZE OF THE PIPE SHALL BE AS PER THE SPECIFICATIONS.

**CLIENT :** GARDENIA REALTY PRIVATE LIMITED  
 GARDENIA REALTY PRIVATE LIMITED  
 100, GARDENIA ROAD, GARDENIA, COCHIN, INDIA

**DATE :** 15/08/2024

**SCALE :** 1:100

**PROJECT :** RAINWATER HARVESTING SYSTEM TOWER - TULIP

**DESIGNER :** [Name]

**CHECKED BY :** [Name]

**APPROVED BY :** [Name]

**DATE :** 15/08/2024

**COMPANY :** CESPIL CONSULTANTS ENGINEERING SERVICES (P) LTD.  
 100, GARDENIA ROAD, GARDENIA, COCHIN, INDIA  
 TEL: 0471 281 1000, FAX: 0471 281 1001, WWW.CESPIL.COM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 392 OF 2022

**IN THE MATTER OF:**

**PRASOON PANT & ANR**

**...PETITIONER/APPLICANTS**

**VERSUS**

**UNION OF INDIA & ORS**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We the above named **Respondent No. 9** do hereby appoint, **ARTLO/A.R.TAKKAR, ADVOCATE** to be the Advocate for appellant in the above noted case authorize him:- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself. And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 10th day of JULY, 2024







**A.R. TAKKAR, SHRIYA TAKKAR, ASMITA DUGGAL, UNNATI ANAND, BHARGAVA RAVIKUMAR**  
P/377/1988 P/1769/2016 D/3525/2015 D/7583/2018 KAR/506/2020






**KAPIL BAKSHI, NIDHI R JHA, MANAN TAKKAR & SMRITI SRIVASTAVA**  
D/5585/2021, MAH/5315/2021 D/2518/2023 D/5957/2023  
ADVOCATES  
M/S ARTLO  
# P6/E-2, FIRST FLOOR, DLF PHASE -II,  
GURGAON – 122002  
MOB: 8826200005  
EMAIL ID: [ARTAKKAR@ARTLO.IN](mailto:ARTAKKAR@ARTLO.IN)

For Gaursons Promoters Pvt. Ltd.



Authorised Signatory

(SIGNATURE OR THUMB IMPRESSION)



**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE DULY CONVENED MEETING OF THE BOARD OF DIRECTORS OF M/S GAURSONS PROMOTERS PRIVATE LIMITED HELD ON TUESDAY 09.03.2021 FROM 09.50 A.M. TO 10.05 A.M. AT THE CORPORATE OFFICE OF THE COMPANY AT GAUR BIZ PARK, PLOT NO-1, ABHAY KHAND-II, INDIRAPURAM, GHAZIABAD,INDIA (DULY CONVENED WITH PROPER QUORUM PRESENT)**

**“RESOLVED THAT** Mr. Vrashank Bhardwaj, S/o- Sh. R.K.Sharma, Authorised Signatory of the company whose specimen signatures duly attested are appended below, be and is hereby authorized to appear before any Court of Law, attend hearing give statement /undertaking /affidavit /reply /vakalatnama /further authorization and sign all documents/letters in respect of law matters on behalf of the company.

**‘FURTHER RESOLVED THAT** Mr. Vrashank Bhardwaj, Authorised Signatory of the company be and is authorized to represent and deal, for and on behalf of the Company with appropriate authorities, Courts, Registrars etc. and sign, execute and register such papers, documents, writings and to take all such steps as may be necessary of expedient to give effect to this resolution.

Certified true copy

**For Gaursons Promoters Private Limited**

  
**Veenu Gupta**  
**Company Secretary**  
**M.No-19013**

  
**For Gaursons Promoters Pvt. Ltd.**  
**Authorised Signatory**  
**(Signed & accepted)**  
**(Vrashank Bhardwaj)**

  
**(Signed & attested)**  
**(Veenu Gupta)**

**GAURSONS PROMOTERS PRIVATE LIMITED**

**Regd. Off.:** Office No.-101, First Floor,  
 Ashish Commercial Complex, Plot No-2/3,  
 LSC New Rajdhani Enclave, Delhi-110092

**Corp. Off.:** Gaur Biz Park Plot No.-1, Abhay Khand-II,  
 Indirapuram, Ghaziabad - 201014 (U.P.) India

**TEL:** +91-120-434 3333

**TOLL FREE:** 1800 180 3052

**E:** [customercare@gaursonsindia.com](mailto:customercare@gaursonsindia.com)

**W:** [gaursonsindia.com](http://gaursonsindia.com)

**CIN:** U45200DL2006PTC157197



# 3634 Proof of Service

Rahul Choudhary &lt;rcjust1995@gmail.com&gt;

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**Praseon Pant & Anr vs Uttar Pradesh Control Board & Ors****110****Rahul Choudhary** <rcjust1995@gmail.com>

Fri, Jul 12, 2024 at 11:35 AM

To: ms@uppcb.in, mscb.cpcb@nic.in, dmgha@nic.in, helplinegda@gmail.com, commissioner@upayp.com, gzb.nagar.nigam@gmail.com, info@mahagunindia.com, ahl@ansals.com, info@jaipuriagroup.com, info@agarwalassociatesgroup.com, info@eastdelhimall.com, info@silverspoonshotels.com, info.hotelmukutregency@gmail.com, contact@hotelrkresidency.in, centralreservations@clarksinn.in, info@hollywooddreams.in, admin@chobs.in, info@signatureglobal.in

Dear Sir

Please find attached herewith a scanned copy of the Reply on behalf of Respondent No. 9 in the captioned matters i.e.

Praseon Pant & Anr vs Uttar Pradesh Control Board & Ors (OA/392/2022)

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**2 attachments** **Reply- Parsoon Pant\_pagenumber.pdf**

620K

 **Annexure 1 TO 15\_merged\_pagenumber.pdf**

22575K